

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.217 of 2024 (SZ)

In the matter of:

1. R.N.Palanichamy,
S/o. Natchappa Gounder,
Aravakurichi Taluk, Karur district,
Tamilnadu 639202 and 2 others ...Applicants
- Vs. -
1. The State of Tamilnadu,
Rep by its Secretary, Industries Department.
5 others ... Respondent(s)

COUNTER AFFIDAVIT ALONG WITH TYPED SET

FILED BY THE 5TH RESPONDENT

<u>SLNO</u>	<u>DOCUMENTS</u>	<u>PAGE NO.</u>
1.	Counter Affidavit filed by the 5 th Respondent	1 - 10
2.	<u>ANNEXURE-R5/1:</u> Copy of Environmental Clearance granted to the 5 th Respondent dated 28.07.2020	11 - 29
3.	<u>ANNEXURE-R5/2:</u> Copy of Approved Mining Plan Proceedings issued by Assitant Director, Department of geology and mining, Karur dated 18.03.2022 with translation.	30 - 50
4.	<u>ANNEXURE-R5/3:</u> Copy of Quarrying Lease for the period of 1999 to 2004	51 - 70
5.	<u>ANNEXURE-R5/4:</u> Copy of Quarrying Lease for the period of 2007 to 2012	71 - 86
6.	<u>ANNEXURE-R5/5:</u> Copy of Quarrying Lease for the period of 2022 to 2027	87 - 103

It is certified that the above copies are true to its originals.

Dated at chennai on this 06th day of August, 2025.

G. Yank
6/8/25

COUNSEL FOR 5TH RESPONDENT

①

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.217 of 2024 (SZ)

In the matter of:

1. R.N.Palanichamy,
S/o. Natchappa Gounder,
3/128, Petthiyakattuthottam,
Pullagoundampalayam,
C. Gudalur west, Chinnadarapuram,
Aravakurichi Taluk, Karur district,
Tamilnadu 639202 and 2 others ...Applicants

- Vs. -

1. The State of Tamilnadu,
Rep by its Secretary, Industries Department,
Fort St George,
Chennai-09.
(Email - indsec@tn.gov.in) and 5 others ... Respondent(s)

COUNTER AFFIDAVIT FILED BY THE 5TH RESPONDENT

I, P. Senthilvel, S/o Mr. Palanivel residing at Pullagoundampalayam, C. Gudalur West, Chinnadarapuram, Aravakurichi taluk, Karur district, Tamil Nadu-639202, temporarily come down to Chennai, do hereby solemnly and sincerely affirm and state as follows:

1. I respectfully submit that I am the 5th Respondent in this Original Application and am well acquainted with the facts of the case and competent to swear this affidavit.

2. I have perused the Original Application filed by the Applicant and denies each and every one of the averments and allegations contained therein save those that are specifically admitted herein.

P. Senthilvel

QUARRYING OPERATIONS IN THE PROJECT SITE:

3. I respectfully submit that, the alleged project site is under quarrying operations since 1999 onwards in three phases for the period of 15.09.1999 to 14.09.2004, 24.03.2007 to 23.03.2012 and the present phase is valid from 01.03.2022 until 01.03.2027.

4. This application for a rough-stone quarry lease is applied on 21.01.2019 for the grant of a rough-stone quarry lease covering an extent of 1.51.0 hectares in patta lands, specifically S.F.No.1190/1 (0.56.0 hectares) and 1191 (0.95.0 hectares), located in Gudalur (West) village, Aravakurichi Taluk, Karur District. The applied area was subsequently inspected by the 3rd and 4th respondents in the same year.

LITIGATIONS BEFORE HON'BLE HIGH COURT:

5. Following my application, the 1st and 3rd applicant filed writ petitions at the Hon'ble Madurai Bench of Madras High Court. The 1st applicant filed W.P.(MD) No:26683 of 2019 and the 3rd applicant filed W.P.(MD) No:3587 of 2020. Both petitions sought a prayer to restrain **"respondents 1 to 4 not to grant permission for running quarrying operation in favour to the 5th respondent in S.F.Nos 1190/1,2, 1191, 1192/2, 1196, 1189/1,2,3 and 1201 situated at pethiyakattu thottam pullagoundan palayam, C.Gudalur West, Chinnadharapuram, Aravakurichi Taluk, Karur District."** Subsequently, another individual, Thiru. P. Shanmugam, also preferred a writ petition in W.P.(MD) No.3699 of 2020.

6. I submit that on 24.01.2020, the Hon'ble High Court issued an order in W.P.(MD) No.26683 of 2019, stating that ***"the petitioner may be called for an enquiry before taking any decision of granting the quarry lease to the 5th respondent. If any lease is granted to the 5th respondent***

P. Shanmugam

without conducting an enquiry, the same may be challenged by the petitioner."

7. I submit that following this, the 1st and 3rd applicants appeared for an enquiry on 11.11.2020, where they requested additional time. In response to their request, several opportunities were granted on 30.11.2020, 17.03.2021, 21.04.2021 and 30.04.2021. However, they failed to appear at these subsequent hearings. Meanwhile, I obtained the necessary Environmental Clearance, Pollution Certificate and other required documents. Subsequently, the Deputy Director, Geology and Mining / 4th respondent, granted a Rough stone quarry lease via Proceedings in R.C.No:40/Kanimam/2019, dated 18.03.2022, subject to three special conditions and 23 general conditions.

8. In connection with these developments, the Hon'ble High Court issued an order in W.P.(MD). No.3587 of 2020 on 14.03.2023. This order directed the 3rd respondent to conduct a fresh enquiry on 30.03.2023. It also stipulated that if the 3rd respondent was unable to hold the enquiry on the said date due to official commitments, both myself and the petitioner should be informed well in advance of the next hearing date. Furthermore, the enquiry notice was to be issued to other individuals who had moved the court by way of writ petition. The order also mandated that Xerox copies of documents related to the quarry permission granted to me, along with all requisite documents and permissions obtained, be furnished to the petitioner in advance.

9. It is submitted that, in Accordance an enquiry notice, along with a photocopy of the quarry lease proceeding and relevant documents, was issued via registered post to the 1st applicant (Thiru. R.N. Palanichamy), 3rd applicant (Thiru. N. Gurudev) and myself on 23.03.2023. An enquiry was subsequently conducted on 30.03.2023. During this enquiry, the 1st and 3rd

P. Sankar

4

applicants appeared and submitted their written statements. Their statements claimed that they had not received the quarry lease documents, requested that the quarry be inspected by officials, asserted that the Panchayat president had wrongly named their house as a farmhouse and stated that the distance between the quarry and their land's fencing was only 10 (Ten) metres. Additionally, they mentioned that an appeal petition against the District Environmental Engineer, Tamil Nadu Pollution Control Board order, was pending disposal before the Hon'ble National Green Tribunal. The 3rd applicant's written statement further specified that he resides in Coimbatore, his land is adjoining to my stone crusher and the dust emanating from the crusher endangers his cattle and land.

10. I humbly submit that the District Collector, Karur, directed the Tahsildar, Aravakurichi, to submit a detailed report concerning the objections raised by Thiru. R.N. Palanichamy and Thiru. N. Gurudev regarding the quarry lease. The Tahsildar, Aravakurichi, in his report, stated that Thiru. R.N. Palanichamy's terracotta roof house and cattle shed are present in S.F.No. 1196 and the quarry lease area in S.F.No. 1191 is 300 feet away. He also noted that there is no house in S.F.No. 1196 and that this patta land is used for grazing. The Block Development Officer, K. Paramathi, reported via letter No. A5/120/2022, dated 07.11.2023, that the houses of the petitioners, Thiru. R.N. Palanisamy and Thiru. Shanmugam, are not approved by his office. The Panchayat President further reported that S.No. 248 of Gudalur (West) village was not an approved house site for Thiru. R.N. Palanisamy and Thiru. P. Shanmugam.

11. I respectfully submit that the applicant repeatedly submitted the same type of statements and representations. Consequently, the Learned Government Pleader's opinion was sought via letter Rc.No. 147/Mines/2022, dated 05.03.2023. In his opinion, conveyed through letter No. GP/L.o/1750/2024, dated 11.01.2024, the Government Pleader stated

P. Santhosh

5

that, "upon perusal of my communication and the averments therein, it is deciphered that the objections are not proven. Therefore, he is of the considered opinion that there is no legal impediment to proceed further regarding the granting of the Transit Permit to the lessee in accordance with law to the 5th respondent."

12. I respectfully submit that after the completion of the enquiry process and necessary steps as directed by the Hon'ble High Court, the third applicant/Thiru. N. Gurudev, filed a contempt petition No. (MD) 387 of 2024 in W.P.(MD) No.3587 of 2020 at the Hon'ble Madurai Bench of Madras High Court on 13.02.2024. The prayer in this petition was: "So far, the contemnor has not taken any steps to comply the orders of this Hon'ble High Court. Since the respondent/contemnor has violated the order of the Hon'ble High Court in W.P(MD)No.3587 of 2020 dated 14.03.2023."

13. It is humbly submitted that, at the Hon'ble High Court, it was stated that the respondent/contemnor, the District Collector, had scrupulously followed the directions and on the stipulated date of 30.03.2023, personal enquiries were conducted with the contempt petitioner and also with another petitioner, Thiru. R.N. Palanichamy. Moreover, the District Collector/first respondent had filed a counter affidavit on 16.07.2024, and the case is currently pending before the Hon'ble Madurai Bench of Madras High Court.

14. It is humbly submitted that, the applicants not produced their house approvals to refute my mining lease under the distance criteria implications as per the Tamil nadu Minor Mineral Concession rules, 1959 without referring to the fact that the site is under quarrying operations since 1999.

15. The first applicant and his wife, the second applicant and the earlier co-petitioner, i.e., the third applicant, filed the present Original

P. Subramanian

(6)

Application No. 217 of 2024 at this Hon'ble National Green Tribunal (South Zone), Chennai. My counter remarks to the grounds furnished by the applicants are hereby submitted.

Reply to the Grounds raised:

Grounds 'a' to 'd':

16. The quarry lease was granted to me, under Rule 19(1), 20, 36(1) and in order to be consistent with 36(1-A) of the Tamil Nadu Minor Mineral Concession Rules. Specifically, Rule 36(1-A)(c)(iii) stipulates adherence to a 300-meter radial distance for a stone quarry. The Revenue Divisional Officer, Karur, has reported that no habitation site or approved layout falls within the 300-meter radius from the applied area. The Block Development Officer has also confirmed that there is no approved site within the 300-meter radius of the quarry lease area. Furthermore, the Panchayat President reported that the applicant herein Thiru. Palanichamy's house is not an approved house.

Grounds 'e' to 'h':

17. The District Collector granted the rough stone lease to me, vide proceedings in RC.No.40/Mines/2019, dated 18.03.2022. This lease covers patta S.F.Nos: 1190/1 (0.56.0 hectares) and 1191 (0.95.0 hectares) of Gudalur (West), Aravakurichi Taluk in Karur District. This decision was based on recommendations from Government Officials and relevant records, as well as statutory clearances, including SEIAA/TN/F.No.7394/1(a)/E.C. No.4267/2020, dated 28.07.2020, an approved Mining Plan and Consent to Establish and Operate granted by the Tamil Nadu Pollution Control Board. The applicant, without providing any material evidence, has merely alleged that I have caused hindrance to the village people and existing village roads. It is pertinent to note that no

P. Sambhu

villager, other than the applicants in this case, has reported any difficulties due to the transportation of quarried material by me. Additionally, the Village President has not lodged any complaint regarding damages caused to the village roads.

Grounds 'i' to 'k':

18. The applicant has simply reproduced the conditions imposed in the environmental clearance granted by the State Level Environment Impact Assessment Authority Letter No.SEIAA-TN/F.No.7394/1(a)/EC.No.4267/2020, dated 28.07.2020. This clearance came into effect from the date of execution of the lease deed, 18.03.2022. Periodic verifications by the Assistant Director, Geology and Mining, and the District Environmental Engineer, TNPCB, are the proper channels to unearth any violations or breaches of conditions committed by me. The applicant, without any proof to substantiate his claim, has merely reiterated the conditions of SEIAA one by one and asserted that they have been violated. Therefore, the averments made by the applicant are unfruitful and lack any legal merit.

Grounds 'l' to 'n':

19. The applicants are attempting to create a false impression for the Hon'ble National Green Tribunal, claiming that none of the conditions imposed by SEIAA on me, have been implemented. This is contrary to the facts. The District Environmental Engineer, Tamil Nadu Pollution Control Board, issued consents for Air & Water (Prevention of Pollution) through proceedings No.F.1463 KAR/RS/DEE/TNPCB/KAR A&W/2021, dated 30.04.2021 to me. The applicants' hypothetical observations, based purely on their whims and fancies, are not admissible under law.

P. Suresh

Grounds 'o' to 's':

20. The applicants to the Original Application, without any verification or evidence, have haphazardly presented all the specific conditions of the environmental clearance granted by SEIAA, such as lighting systems, provision of safety equipment, working hours and the commencement of quarrying operations by me. It is a well-known fact that, as per the Tamil Nadu Minor Mineral Concession Rules, 1959, the lease period commences from the date of execution of the lease deed. Clearance and the mining plan become effective from that date. Therefore, the applicants' contention that the working periods commenced from the date of application, i.e., from the year 2019 and the non-mining plan period of 2012 as working periods, are not sustainable under law.

21. I respectfully submit that the prayer of the applicants is devoid of merits for the following reasons, which have been addressed at the Hon'ble National Green Tribunal (SZ), Chennai:

i. A rough stone quarry lease, covering an extent of 1.51.0 hectares in patta S.F.No.1190/1 and 1191 of Gudalur (West) village, Aravakurichi Taluk in Karur District, was granted for a period of five years vide proceedings No.40/Kanimam/2019, dated 18.03.2022. As per Rule 36C(1) of the Tamil Nadu Minor Mineral Concession Rules, 1959, any person aggrieved by the order may file an appeal with the District Collector, Karur, within a period of 30 days from the date of the order. While the applicants preferred litigations in the Hon'ble Madurai Bench of Madras High Court, they have not filed any appeal with the District Collector until now.

ii. The State Level Environment Impact Assessment Authority granted clearance vide Letter No.SEIAA TN/F.N/No.7394/1(a)/Ec.No.4267/2020, dated 28.07.2020. This

P. Jambhulkar

9

clearance was advertised in widely circulated Tamil and English newspapers. The applicants did not file any appeal to the Hon'ble National Green Tribunal at that time. Their current submission is belated and based on insignificant grounds.

iii. The prayer for cancellation of CTO order No.2105136814402, dated 30.04.2021, is also belated.

iv. In these circumstances, it is most humbly prayed that this Hon'ble Court may be pleased to dismiss the above Original Application with cost and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

P. Sambanth

Solemnly affirmed at Chennai on
this the 06th day of August, 2025
and signed in my presence.

BEFORE ME

(Signature)
MS 1394/23
8/43, 1th Cross St.,
Mandaveli, Chennai-28

ADVOCATE

10

**BEFORE THE NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No.217 of 2024
(SZ)**

In the matter of:

R.N.Palanichamy,
S/o. Natchappa Gounder,
and 2 others ...Applicants

- Vs. -

The State of Tamilnadu,
Rep by its Secretary, Industries
Department,
and 5 others ... Respondent(s)

**COUNTER AFFIDAVIT FILED BY THE
5TH RESPONDENT**

M/s. G. Vignesh (5568/2021)
G. Stanly Hebzon Singh(3087/2009)
V. Anantha Krishnan (1031/2024)
COUNSEL FOR 5TH RESPONDENT

No.68/98, Leelavathi Building,
East Wing, Chamber "D",2nd Floor,
Armenian Street, Chennai-600 001.
PH: 9597435955
Email: vigneshganesan55@gmail.com



Annexure - RS/1

Thiru.R.VIJAYABASKARAN, ME,M.B.A.,
MEMBER SECRETARY (i/c)

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No.SEIAA-TN/F.No.7394/1(a)/EC.No:4267/2020 dated: 28.07.2020

To

Thiru.P.Senthilvel
Pullagoundampalayam
Periyamathiyagudalur Post
Aravakurichi Taluk
Karur District - 639 206

Sir/Madam,

Sub: SEIAA-TN – Proposed Rough Stone & Gravel Quarry over an Extent of 1.51.0Ha at S.F.No. 1190/1 & 1191 in Gudalur (West) Village, Aravakurichi Taluk, Karur District by Thiru. P.Senthilvel - issue of Environmental Clearance – Reg.

Ref: 1. Your Application for Environmental Clearance dated: 28.01.2020
2. Minutes of the 157th SEAC meeting held on 20.06.2020
3. Minutes of the 385th SEIAA meeting held on 28.07.2020

Details of Minor Mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.

1	Name of Project Proponent and address	Thiru.P.Senthilvel Pullagoundampalayam Periyamathiyagudalur Post Aravakurichi Taluk
---	---------------------------------------	--



MEMBER SECRETARY
SEIAA-TN

(12)

		Karur District - 639 206
2	Location of the Proposed Activity	
	Survey Number	1190/1 & 1191
	Latitude and Longitude	10° 53' 06.25" N to 10° 53' 10.09" N 77° 49' 39.16" E to 77° 49' 45.52" E
	Village	Gudalur (West)
	Taluk	Aravakurichi
	District	Karur
3	Proposed Activity	
	i. Minor mineral	Rough Stone & Gravel
	ii. Mining Lease Area	1.51.0Ha
	iii. Approved quantity	172285cu.m of Rough Stone & 18216cu.m of Gravel
	iv. Depth of Mining	37m
	v. Type of mining	Opencast Mechanized Mining
	vi. Category(B1/B2)	B2
	vii. Precise area communication approved by the District Collector with date	Na.Ka.No.40/Kanimam/2019, dated: 05.09.2019
	viii. Mining plan approval by Deputy Director of Geology and Mining, Karur	Rc. No.803/Mines/2019, dated: 06.09.2019
	ix. Mining period	5 Years
4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished.
5	Man Power requirement per day:	22 Employees
6	Utilities	
	i. Source of Water :	Water Vendors & Tankers supply




MEMBER SECRETARY
SEIAA-TN



	ii. Quantity of Water Requirement in KLD:	3.43 KLD
	a. Domestic & Drinking purpose	0.76 KLD
	b. Green Belt & Dust Suppression	2.67 KLD
	iii. Power Requirement:	
	a. Domestic Purpose	TNEB
	b. Industrial purpose	142624 Liters of HSD
7	Cost	
	i. Project Cost	Rs. 32.41 Lakhs
	ii. EMP Cost	Rs. 3.80 Lakhs
8	<p><u>Validity:</u></p> <p>This Environmental Clearance is granted for the production of 172285cu.m of Rough Stone & 18216cu.m of Gravel for the period of 5 Years from the date of execution of the mining lease.</p>	

The Proponent has furnished affidavit in Hundred Rupees stamp paper attested by the Notary stating that

I, Thiru.P.Senthilvel, Pullagoundampalayam, Periyamathiyagudalur Post, Aravakurichi Taluk, Karur District - 639 206, solemnly declare and sincerely affirm that:

I have applied for getting Environmental Clearance to SEIAA, Tamil Nadu for mining lease for mining of Rough Stone & Gravel Quarry over an Extent of 1.51.0Ha at S.F.No. 1190/1 & 1191 in Gudalur (West) Village, Aravakurichi Taluk, Karur District, Tamil Nadu.

1. I swear to state and confirm that within 10km area of the mine site, I have applied for Environmental Clearance, none of the following is situated.
 - a. Protected areas notified under the Wild Life (Protection) Act, 1972.
 - b. Critically polluted areas as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act, 1974.
 - c. Eco – Sensitive areas as notified.
 - d. Interstate boundaries within 10km radius from the boundary of the proposed site.



(14)

2. I will complete the following Corporate Environment responsibility (CER) activities before commencement of the quarrying activities.

CER Activity	Project Cost (Rs. In Lakhs)	CER Cost 2.0% of project cost (Rs. In Lakhs)
Plantation will be carried out in the Gudalur (West) Village road. If we are instructed by PWD/competent bodies to desilt the water bodies nearby. We assure to spend out CER cost for desilting/strengthening the bunds of the nearby water bodies etc. at around 2.0% from the total project cost	36.22	0.725
Total cost Allocation	36.22	0.725

3. The total area of following quarries located within 500m radius from the periphery of our quarry site details as shown below:

Existing quarries

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Remarks
Nil				

Present proposed quarries

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Remarks
1.	Thiru.P.Senthilvel	Gudalur(West) Village 1190/1 & 1191	1.51.0	Proposed

Expired and Abandoned quarries

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Remarks
Nil				

4. There will not be hindrance or disturbance to the people living no enrouted / nearby our quarry site while transporting the mineral our material and due to quarrying activities.



5. There is no approved habitation within 300m radius from the periphery of our quarry.
6. I swear that afforestation will be carried out during the course of mining operation and maintained.
7. The required insurance will be taken in the name of the labourers working in my quarry site.
8. The approach road from the main road to quarry is already exists and same will be maintained in good condition for the haulage of quarry materials and machineries.
9. I will not engage any child labour in my quarry site and I aware that engaging child labour is punishable under the law.
10. All types of safety / protective equipments will be provided to all the labourers working in my quarry.
11. There is no permanent structures, temples, etc., are located within 500m radius from the periphery of my quarry.

I ensure to do all the social and Environment commitment as mentioned in the Mining Plan to the best of my knowledge.

Details of 500M radius Proposed quarry:

The Project Proponent has submitted a copy of the letter obtained from the Deputy Director, Department of Geology & Mining, Karur District in his letter Rc.No.40/Mines/2019 dated: 06.09.2019 has stated that the details of other quarries (Proposed / Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows:

Existing quarries

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Remarks
Nil				

Present proposed quarries

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Lease status
1.	Thiru.P.Senthivel	Gudalur(West) Village 1190/1 & 1191	1.51.0	Proposed

Expired and Abandoned quarries



**MEMBER SECRETARY
SEIAA-TN**

(Handwritten signature)

(16)

Lr. No.SEIAA-TN/F.No.7394/1(a)/ EC.No: 4267/2020 dated:28.07.2020

SEIAA-TN

S.No.	Name of the applicant/ Lessee	Name of the Village & S.F.No.	Extent in Hectre	Remarks
		Nil		

Appraisal by SEAC:-

The project proposal was placed in the 157th SEAC meeting held on 20.06.2020. Based on the presentation made by the proponent and the documents furnished, the committee decided to recommend the proposal for grant of Environmental Clearance to SEIAA with restricted to a ultimate depth of mining of 37 m from the ground level leaving the last bench of 5m depth as accepted by the proponent and accordingly the production quantity of rough stone is restricted to 172285 Cu.m subject to the following conditions in addition to normal conditions:

1. Groundwater level and quality should be monitored once in six months in few wells around the quarry and the record should be maintained and annual report should be submitted to the TNPCB.
2. After mining is completed, proper levelling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
3. The proponent should erect fencing all around the boundary of the proposed area with gates as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
4. The Project proponent shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
5. A Proper barrier for reducing the Noise level and to combat the dust pollution shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
6. The operation of the quarry should not affect the agriculture activities & water bodies near the project site.




MEMBER SECRETARY
SEIAA-TN

7. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
8. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
9. The proponent shall develop adequate green belt with native species on the periphery of the mine lease area before commencement of the mining activity, in consultation with DFO of the concern district/agriculture university.
10. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
11. The recommendation for the issue of Environmental Clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
12. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance.
13. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation.
14. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
15. The CER fund of Rs 0.75 lakhs (2% from the total project cost) shall be utilized for improving sanitation facility, green belt development to Govt. School in Gudalur (West) as per proposal and as per Office Memorandum of MoEF& CC dated 01.05.2018 before obtaining the CTO from TNPCB.



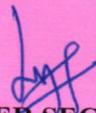
16. The project proponent shall provide bio fencing (tree plantation) all along the boundary of the mining lease area before commencement of the mining operation in order to minimize the air pollution

Discussion by SEIAA and the Remarks:-

The proposal was placed before the SEIAA in its 385th Meeting held on 28.07.2020. After detailed discussion the Authority decided to issue Environment Clearance subject to following condition in addition to General conditions:

1. As recommended by SEAC the ultimate depth of mining is restricted to 37 m from the ground level leaving the last bench of 5m depth as accepted by the proponent and accordingly the production quantity of rough stone is restricted to 172285 Cu.m.
2. Groundwater level and quality should be monitored once in six months in a few wells around the quarry and the record should be maintained and annual report should be submitted to the TNPCB.
3. After mining is completed, proper levelling should be done by the project proponent & environmental management plan furnished by the project proponent should be strictly followed.
4. The project proponent shall provide the fencing around the boundary of the proposed area and shall furnish the photocopies of the same before obtaining the CTO from TNPCB.
5. The project proponent shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition that is fit for the growth of fodder, flora, fauna etc.
6. A proper barrier for reducing the noise level and to combat the dust pollution shall be established like providing green belt along the boundary of the quarrying site, etc. and to prevent dust pollution, the suitable working methodology needs to be adopted considering wind direction.
7. The operation of the quarry should not affect the agriculture activities & water bodies




MEMBER SECRETARY
SEIAA-TN

near the project site.

8. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
9. The project proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
10. The project proponent shall develop an adequate green belt with native species on the periphery of the mine lease area before the commencement of the mining activity, in consultation with DFO of the concerned district/agriculture university.
11. The quarrying activity shall be stopped if the total quantity indicated in the Approved Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
12. The recommendation for the issue of Environmental Clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, m.a.no.982/2016 & m.a.no.384/2017).
13. Prior clearance from forestry & wildlife including clearance from the committee of the national board for wildlife as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance
14. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
15. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
16. The CER fund of Rs 0.75 lakhs (2% from the total project cost) shall be utilized for improving sanitation facility, green belt development to Govt. School in Gudalur (West) as per proposal and as per Office Memorandum of MoEF& CC dated 01.05.2018 before



obtaining the CTO from TNPCB.

- 17. The project proponent shall provide bio fencing (tree plantation) all along the boundary of the mining lease area before commencement of the mining operation in order to minimize the air pollution

Part-A: Conditions to be Complied before commencing mining operations:-

- 1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the SEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.

- 2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
- 3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
- 4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
- 5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
- 6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
- 7. The proponent shall ensure that First Aid Box is available at site.
- 8. The excavation activity shall not alter the natural drainage pattern of the area.



[Signature]
MEMBER SECRETARY
SEIAA-TN

[Signature]

(21)

9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
18. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
19. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
20. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
21. The following measures are to be implemented to reduce Noise Pollution



- i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
22. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, GoI to control noise to the prescribed levels.
23. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
24. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
25. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
26. The following measures are to be adopted to control erosion of dumps:-
- i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
27. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous& other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
28. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.



29. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
30. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
31. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
32. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
33. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
34. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
35. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
36. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.



**MEMBER SECRETARY
SEIAA-TN**

[Handwritten signature]
[Handwritten signature]

- 37. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
- 38. Bunds to be provided at the boundary of the project site.
- 39. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
- 40. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
- 41. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
- 42. The Project Proponent shall provide solar lighting system to the nearby villages.
- 43. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
- 44. Safety equipments to be provided to all the employees.
- 45. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
- 46. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
- 47. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
- 48. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
- 49. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
- 50. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
- 51. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.



[Signature]
MEMBER SECRETARY
SEIAA-TN

[Signature]

- 52. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
- 53. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
- 54. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
- 55. All the commitment made by the project proponent in the proposal shall be strictly followed.
- 56. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 57. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
- 58. All the condition imposed by the District Collector, Karur Na.Ka.No.40/Kanimam/2019, Dated: 05.09.2019 should be strictly followed.
- 59. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
- 60. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.



**MEMBER SECRETARY
SEIAA-TN**

[Handwritten signature]
[Handwritten signature]

- 61. If there is any change in the production or lease area application for amendment has to be submitted to SEIAA for further approval.
- 62. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed.

Part B: General Conditions:

- 1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
- 2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
- 3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
- 4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
- 5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
- 7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
- 8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- 9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- 10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.



[Signature]
MEMBER SECRETARY
SEIAA-TN

[Signature]

11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA,



- TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
 21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
 22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
 23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.


MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment and Forests Department, Tamil Nadu.



29

3. The Additional Chief Secretary, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st& 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, PariveshBhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salai,Guindy, Chennai-32
7. The District Collector, Karur District
8. The Commissioner of Geology and Mines,Guindy,Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.



SEIAA
TN



கரூர் மாவட்ட புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர் அவர்களின்
செயல்முறைகள்

பிறப்பிப்பவர் முனைவர்.பொ.ஜெயபால்.,எம்.எஸ்ஸி., பி.எச்.டி.,

ந.க.எண்.40/கனிமம் / 2019

நாள்:18.03.2022

பொருள்: கனிமங்களும் குவாரிகளும் - கரூர் மாவட்டம் - அரவக்குறிச்சி வட்டம் - கூடலூர்(மேல்பாகம்) கிராமம் புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றில் மொத்தம் 1.51.0 ஹெக்டேர் பரப்புள்ள பட்டா நிலங்களில் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரிய திரு.ப.செந்தில்வேல் என்பவர் விண்ணப்பம் அளித்தது - குவாரி குத்தகை உரிமம் வழங்கி உத்தரவிடப்படுகிறது.

- பார்வை:
1. திரு.ப.செந்தில்வேல், த/பெ.கே.பழனிவேல், புள்ளாக்கவுண்டன்பாளையம், பெரியமதியாக்கூடலூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம் என்பவரின் மனு நாள்: 21.01.2019.
 2. இதே எண்ணிட்ட இவ்வலுவலக கடிதம் நாள்.21.01.2019 கரூர் வருவாய் கோட்டாட்சியருக்கு முகவரியிட்டது.
 3. கரூர் வருவாய் கோட்டாட்சியரின் அறிக்கை ந.க.அ/0463/2019, நாள்.28.08.2019.
 4. கரூர் புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர் இடப்பார்வை அறிக்கை நாள்.05.09.2019
 5. இவ்வலுவலக இதே எண்ணிட்ட குறிப்பாணை நாள்.05.09.2019.
 6. துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் அவர்களின் ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டம் நாள்:06.09.2019.
 7. மாண்பும சென்னை உயர்நீதிமன்ற மதுரை கிளை வழக்குகள் W.P.(MD) 26683/2019 - ஆர்.என்.பழனிச்சாமி, W.P.(MD) 3587/2020- என்.குருதேவ் மற்றும் 3699/2020- பி.சண்முகம் ஆகியோரால் வழக்கு தொடரப்பட்டது.
 8. மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம், சென்னை -15 ஒப்புதல் ஆணை எண். SEIAA-TN/F.N/No.7394/1(a)/EC.No.4267/2020, Dated: 28.07.2020.

உத்தரவு:-

கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர்(மேல்பாகம்) கிராமம், பட்டா புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றில் மொத்தம் 1.51.0 ஹெக்டேர் பரப்பில் ஐந்து ஆண்டுகளுக்கு சாதாரண கற்கள் மற்றும் கிராவல் ஐந்து ஆண்டுகளுக்கு வெட்டியெடுக்க திரு.ப.செந்தில்வேல், த/பெ.கே.பழனிவேல், புள்ளாக்கவுண்டன்பாளையம், பெரியமதியாக்கூடலூர் அஞ்சல்,

அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம் என்பவர் குவாரி குத்தகை உரிமம் கோரி பார்வை 1-இல் கண்டுள்ளவாறு மனு செய்துள்ளார்.

2. மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ.1500/-ஐ சலான் எண்.22, நாள்:21.01.2019-ல் தாந்தோணி பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும், மனுதாரர் செலுத்த வேண்டிய வருவான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றுறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

3. மனுதாரர் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டி எடுக்க உரிமம் கோரிய புலத்தை தணிக்கை செய்து அறிக்கை அளிக்கும்படி பார்வை 2-இல் கண்டுள்ள கடிதத்தின் வாயிலாக கரூர் வருவாய் கோட்டாட்சியரிடம் அறிக்கை கோரப்பட்டது.

4. மனுதாரர் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டி எடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை வருவாய் கோட்டாட்சியர், கரூர் மற்றும் துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

5. பார்வை 3-இல் கண்டுள்ள கரூர் வருவாய் கோட்டாட்சியரின் அறிக்கையில் கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர் மேற்கு கிராமம், புல எண்.1190/1-ல் மொத்தப் பரப்பு ஹெக்டேர் 0.56.0 ஏர்ஸ் மற்றும் புல எண்.1191-ல் மொத்தப் பரப்பு ஹெக்டேர் 0.95.0 ஏர்ஸ் ஆக மொத்தம் விஸ்தீரணம் ஹெக்டேர் 1.51.0 ஏர்ஸ் நிலமானது, கூடலூர் மேற்கு கிராமம் பட்டா எண்.1032-ன்படி பழனிவேல் மகன் செந்தில்வேல் என்பவர் பெயரில் தனிப்பட்டவாக உள்ளது எனவும், மேற்படி நிலங்கள் ரயத்து புஞ்சை வகைபாட்டை சார்ந்தது எனவும், புல எண்.1190/1-க்கு நான்கெல்லை விபரம் கீழ்க்கண்டவாறு உள்ளது எனவும்,

1	புல எண்.1191 செந்தில்வேல் பட்டா நிலத்திற்கு தெற்கு
2	புல எண்.1188 வண்டிபாதைக்கு மேற்கு
3	புல எண்.1190/2,3 செந்தில்வேல் மற்றும் சுப்பிரமணி ஆகியோர் பட்டா நிலத்திற்கு வடக்கு
4	புல எண்.1197 செந்தில்வேல் பட்டா நிலத்திற்கு கிழக்கு

புல எண்.1191-க்கு நான்கெல்லை விபரம் கீழ்க்கண்டுள்ளவாறு உள்ளது எனவும்,

1	புல எண்.1196, 1192 பழனிசாமி மற்றும் தமிழ்கொடி ஆகியோர் பட்டா நிலத்திற்கு தெற்கு
2	புல எண்.1188 வண்டிபாதைக்கு மேற்கு
3	புல எண்.1190/1 செந்தில்வேல் பட்டா நிலத்திற்கு வடக்கு மற்றும் கிழக்கு

துணை இயக்குநர்(கனிமம்) அவர்கள் விண்ணப்பபுலத்தை சுற்றி 500 மீட்டர் சுற்றளவிற்குள் கீழ்க்கண்டவாறு குவாரிகள் உள்ளதெனத் தெரிவித்துள்ளார்.

வ. எண்	குவாரிகளின் பெயர்	கிராமம்	புல எண்	பரப்பு ஹெக்டேர்	மாவட்ட ஆட்சியரின் செ.மு.ஆ.எண்/நாள்	குத்தகை காலம்
1	விண்ணப்பபுலத்தை தவிர வேறு எந்த குவாரியும் இல்லை					
2	திரு.பி.செந்தில்வேல், த/பெ.கே.பழனிவேல், புள்ளாக்கவுண்டன் பாளையம், பெரியமதியாக்கூடலூர் அஞ்சல், அரவக்குறிச்சி வட்டம், கரூர் மாவட்டம்.	கூடலூர் மேற்கு	1190/1 1191	0.56.0 <u>0.95.0</u> <u>1.51.0</u>	---	விண்ணப்ப புலம்

மேலும், கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர்(மேல்பாகம்) கிராமம் புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.51.0 ஹெக்டேர் பரப்பில் 5 வருடங்களுக்கு சாதாரண கற்கள் மற்றும் கிராவல் எடுக்க திரு.ப.செந்தில்வேல் என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959, விதி எண்கள் 19(1), 20 மற்றும் 22-ன் படியும் கீழ்க்கண்ட நிபந்தனைகளுக்கும் உட்பட்டு ஐந்து ஆண்டுகளுக்கு அனுமதி வழங்கலாம் என துணை இயக்குநர் (கனிமம்) பரிந்துரை செய்துள்ளார்.

- 1) அருகிலுள்ள பட்டா புலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரி பணி மேற்கொள்ள வேண்டும்.
- 2) விண்ணப்ப புலத்தின் கிழக்கில் தென்வடலாக செல்லும் வண்டிப்பாதைக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி குவாரி பணி மேற்கொள்ள வேண்டும்.
- 3) தெற்கு பக்கம் அமைந்துள்ள கிழக்கு மற்றும் மேற்கு பக்கமாக செல்லும் தாழ்வழுத்த மின் பாதைக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி குவாரி பணி மேற்கொள்ள வேண்டும்.
- 4) வடக்கு பக்கம் சுமார் 80 மீட்டர் தொலைவில் அமைந்துள்ள அங்கீகரிக்கப்படாத பண்ணை வீட்டுக்கு பாதிப்பு ஏற்படாத வண்ணம் போதிய பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்யப்பட வேண்டும்.
- 5) சுற்றுச் சூழல் தாக்க மற்றும் மதிப்பீட்டு ஆணையத்தின் சுற்று சூழல் ஒப்புதல் (Environment Clearance) பெற்று சமர்ப்பிக்க வேண்டும்.

மேலும், குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து 500 மீட்டர் தொலைவில் நினைவுச் சின்னங்கள் மற்றும் 1 கி.மீ சுற்றளவில் பாதுகாக்கப்பட்ட வனம் ஆகிய ஏதுமில்லை.

மேற்படி புல எண்.1190/1-ல் ஹெக்டேர் 0.56.0 ஏர்ஸ் மற்றும் புல எண்.1191-இல் ஹெக்டேர் 0.95.0 ஏர்ஸ் ஆக மொத்தம் ஹெக்டேர் 1.51.0 ஏர்ஸ் நிலத்தில் ஏற்கனவே உரிமம் பெற்று கற்கள் வெட்டி எடுக்கப்பட்டுள்ளது. குவாரி குத்தகை உரிமம் வழங்குவது தொடர்பாக பிரஸ்தாப புல எண்களை தலப்பார்வை செய்ததில் குவாரி குத்தகை உரிமம் கோரும் இடங்களில் எல்லைகள் வரையறுக்கப்பட்டு எல்லை கற்கள் நடப்பட்டுள்ளது. இப்புலங்களில் அரிய வகை மரங்களோ, வரலாற்றுச் சின்னங்களோ மற்றும் வழிபாட்டுத் தலங்களோ ஏதுமில்லை எனவும், இந்நிலம் நில உச்சவரம்பு சட்டத்தின் கீழோ மற்றும் நில சீர்திருத்தச் சட்டத்திற்குட்பட்ட நிலமோ இல்லை. இப்புலங்களின் ஊடே உயர்/தாழ் மின் அழுத்த கம்பி ஏதும் செல்லவில்லை எனவும், பிரஸ்தாப புலங்களுக்கு அருகாமையில் மயானம், கல்விக்கூடம் போன்றவை ஏதுமில்லை. இப்புலங்களின் எல்லையில் இருந்து சுமார் 300 மீட்டர் தொலைவிற்குள் அங்கீகரிக்கப்பட்ட வீட்டுமனைகளோ மற்றும் ஊர் நத்தமோ ஏதுமில்லை எனவும், குவாரி குத்தகை உரிமம் வழங்குவது தொடர்பாக அரவக்குறிச்சி வட்டாட்சியரின் அறிக்கையில் கூடலூர் மேற்கு கிராமம், புல எண். 1190/1-ல் ஹெக்டேர் 0.56.0 ஏர்ஸ் மற்றும் புல எண்.1191-ல் ஹெக்டேர் 0.95.0 ஏர்ஸ் ஆக மொத்தம் ஹெக்டேர் 1.51.0 ஏர்ஸ் பரப்பில் திரு.செந்தில்வேல், த/பெ.பழனிவேல் என்பவர் 5 வருடங்களுக்கு சாதாரண கற்கள்/கிராவல் வெட்டியெடுக்க குவாரி குத்தகை உரிமம் வழங்குவதில் ஆட்சேபனை ஏதுமில்லை. மேலும், குவாரி குத்தகை உரிமம் வழங்குவது தொடர்பாக மேற்படி கிராமத்தில் "அ1" விளம்பர அறிவிப்பு பிரசுரித்தம் செய்யப்பட்டதில் பொதுமக்களிடமிருந்து ஆட்சேபனை ஏதும் நாளது தேதிவரை வரப்பெறவில்லை. கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர்(மேல்பாகம்) கிராமம் புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.51.0 ஹெக்டேர் பரப்பில் திரு.செந்தில்வேல், த/பெ.பழனிவேல் என்பவருக்கு 5 வருடங்களுக்கு சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார். எனவே, கரூர் மாவட்டம், கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர் மேற்கு கிராமம், புல எண். 1190/1-ல் ஹெக்டேர் 0.56.0 ஏர்ஸ் மற்றும் புல எண்.1191-ல் ஹெக்டேர் 0.95.0 ஏர்ஸ் ஆக மொத்தம் ஹெக்டேர் 1.51.0 ஏர்ஸ் பரப்பில் திரு.செந்தில்வேல், த/பெ.பழனிவேல் என்பவருக்கு 5 வருடங்களுக்கு சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க குத்தகை உரிமம் வழங்கலாம் எனப் பரிந்துரை செய்துள்ளார்.

6. பார்வை 4-இல் கண்டுள்ள கரூர், புவியியல் மற்றும் சுரங்கத்துறை, துணை இயக்குநர் இடப்பார்வை அறிக்கையில் கீழ்க்கண்டவாறு தெரிவித்துள்ளார்.

கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர் மேற்கு கிராமம், புல எண். 1190/1-ல் ஹெக்டேர் 0.56.0 ஏர்ஸ் மற்றும் புல எண்.1191-ல் ஹெக்டேர் 0.95.0 ஏர்ஸ் நிலமானது பட்டா எண்.1032-இன்படி திரு.பழனிவேல் மகன் செந்தில்வேல் என்பவரின் பெயரில் தனிப்பட்டவாக உள்ளது. மேலும், கரூர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணை.ந.க.எண்.பி.572/கனிமம்/2006, நாள்.07.03.2007-இன்படி 24.03.2007 முதல் 23.03.2012-வரை திரு.கே.பழனிவேல் என்பவருக்கு ஐந்து ஆண்டுகளுக்கு ஏற்கனவே அனுமதி வழங்கப்பட்டு சாதாரண வகை கற்கள் வெட்டி எடுக்கப்பட்ட புலத்தின் குழி நீளம் 35 மீட்டர் X அகலம் 25 மீட்டர் X ஆழம் 08 மீட்டர் (சராசரியாக) அளவில் காணப்படுகிறது. சாம்பல் நிற மண் 1 மீட்டர் முதல் 2 மீட்டர் வரை உள்ளது. இப்பகுதியில் உள்ள பாறை "சார்னக்கைட்" வகையைச் சார்ந்தது. இப்பாறையிலிருந்து அரளை, ஜல்லி, சோலிங் போன்றவை உற்பத்தி செய்யலாம், மேற்காணும் விண்ணப்ப புலத்தில் சார்னோகைட் வகை பாறை படிவுகள் சாதாரண கற்கள் மற்றும் ஜல்லி கற்கள் உற்பத்தி செய்ய ஏற்றதாகும். விண்ணப்ப புலத்தின் கிழக்கில் தென்வடலாக செல்லும் வண்டிப்பாதைக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டும் மற்றும் தெற்கு பக்கம் அமைந்துள்ள கிழக்கு மற்றும் மேற்கு பக்கமாக செல்லும் தாழ்வழுத்த மின் பாதைக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி விட்டும் மற்றும் வடக்கு பக்கம் சுமார் 80 மீட்டர் தொலைவில் அமைந்துள்ள அங்கீகரிக்கப்படாத பண்ணை வீட்டுக்கு பாதிப்பு ஏற்படாத வண்ணம் போதிய இடைவெளிவிட்டு குவாரி பணி செய்யப்பட வேண்டும் எனத் தெரிவித்து தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் விதி எண்.19 (1), 20 மற்றும் 22-ன் கீழ் 5 ஆண்டுகளுக்கு சாதாரண கல்/கிராவல் குவாரி குத்தகை உரிமம் கீழ்காணும் நிபந்தனைகளுக்குட்பட்டு வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

புல எண்.1190/1-க்கு நான்கெல்லை கீழ்கண்டவாறு உள்ளது.

வடக்கு	புல எண்.1191 -செந்தில்வேல் பட்டா நிலம்
தெற்கு	புல எண்.1190/2,3 செந்தில்வேல் மற்றும் சுப்பிரமணி ஆகியோர் பட்டா நிலம்
கிழக்கு	புல எண்.1188- வண்டிப்பாதை
மேற்கு	புல எண்.1197 செந்தில்வேல் பட்டா நிலம்

புல எண்.1191-க்கு நான்கெல்லை கீழ்கண்டவாறு உள்ளது.

வடக்கு	புல எண்.1196, 1192 பழனிச்சாமி மற்றும் தமிழ்கொடி ஆகியோர் பட்டா நிலம்
தெற்கு	புல எண்.1190/1 செந்தில்வேல் பட்டா நிலம்
கிழக்கு	புல எண்.1188- வண்டிப்பாதை
மேற்கு	புல எண்.1190/1 செந்தில்வேல் பட்டா நிலம்

மனுதாரர் திரு.ப.செந்தில்வேல் என்பவருக்கு கனிமக் குத்தகை வழங்க ஆட்சேபனை தெரிவித்து திருவாளர்கள். ஆர்.என்.பழனிச்சாமி, என்.குருதேவ் மற்றும் பி.சண்முகம் ஆகியோர் மாண்பும சென்னை உயர்நீதிமன்ற மதுரை கிளையில் முறையே W.P.(MD) No. 26683/2019, W.P.(MD)No.3587/2020 மற்றும் W.P.(MD) No.3699/2020 ஆகியவற்றில் வழக்குத் தொடர்ந்திருந்தனர். மேற்காணும் வழக்குகளில் ஒன்றான W.P.(MD) No. 26683/2019 நாள்: 24.01.2020 தீர்ப்புரையில் ஆட்சேபனையாளர்களை நேரடி விசாரணைக்கு அழைத்து அவர்களை விசாரணைக்குட்படுத்தி அதன் அடிப்படையில் கனிமக் குத்தகை வழங்கலாம் என்றும், அவ்வாறு விசாரணைகள் மேற்கொள்ளப்படாமல் கனிமக் குத்தகை திரு.செந்தில்வேல் என்பவருக்கு வழங்கப்பட்டால் வழக்கு தொடர்பான மனுதாரர்கள் அதனை எதிர்த்து மேல்முறையீடு செய்துகொள்ளலாம் என்று தீர்ப்பு வழங்கப்பட்டிருந்தது.

மேற்படி மாண்பும சென்னை உயர்நீதிமன்ற மதுரை கிளையின் ஆணைகளின்படி இடையில் ஏற்பட்ட கொரோனா பெருந்தொற்றால் ஏற்பட்ட கால இழப்பினால் 11.11.2020 அன்று நேரில் ஆஜராகி விளக்கம் அளிக்க தெரிவிக்கப்பட்டதை தொடர்ந்து மேற்காணும் வழக்கு மனுதாரர்களான திருவாளர்கள் திரு.ஆர்.என்.பழனிச்சாமி மற்றும் என்.குருதேவ் ஆகியோர் நேரில் ஆஜராகி மேலும் கால அவகாசம் கோரியிருந்தனர். ஆனால் திரு.பி.சண்முகம் என்பவர் மேற்படி தினத்தில் ஆஜராகவில்லை.

பின்னர் போதிய கால அவகாசம் அளித்து 30.11.2020 அன்று விசாரணைக்கு அழைப்பாணை பதிவஞ்சல் வழியாக அனுப்பட்டது வழக்கு மனுதாரர்கள் மூவரும் ஆஜராகவில்லை. பின்னர் 17.03.2021 மற்றும் 30.04.2021 ஆகிய இரு தேதிகளில் மீண்டும் நேரடி விசாரணைக்கு ஆஜராக வழக்கு மனுதாரர்கள் மூவருக்கும் பதிவஞ்சலில் அழைப்பாணைகள் அனுப்பட்டது, மேற்படி இரு தேதிகளிலும் எவரும் விசாரணைக்கு ஆஜராகவில்லை.

இந்நிலையில் வட்டாட்சியர் அரவக்குறிச்சி தனது ந.க.ஆ3/1197/2021, நாள்:19.07.2021-இன்படி கூடலூர் (மேல்பாகம்) கிராமத்தில் புல எண்.1192- இல் உள்ள வீடானது அங்கீகரிக்கப்பட்ட வீட்டு மனை இல்லையென்றும், மேற்படி வீட்டின் உரிமையாளர் அங்கு வசிக்கவில்லை எனவும் தெரிவித்துள்ளார். மேற்படி வீடானது வழக்கு மனுதாரர் திரு.ஆர்.என்.பழனிச்சாமி என்பவர் தனது குடியிருப்பு என வழக்கில் தெரிவித்துள்ள அமைப்பாகும் மற்றுமொரு மனுதாரர் திரு.என்.குருதேவ் என்பவருக்கு சொந்தமான நிலையான அமைப்புகள் ஏதுமில்லை. மேலும் 25.06.2021 அன்று வழக்கு மனுதாரர் திரு.பி.சண்முகம் என்பவர் தனது வழக்கான W.P(MD) No.3699/2020-ஐ மாண்பும நீதிமன்ற அனுமதியுடன் திரும்பப் பெற்றுக்கொண்டுள்ளார்.

இந்நேரில், கூடலூர்(மேற்கு) ஊராட்சி மன்ற தலைவர் 05.01.2022 அன்று

பரப்பு தொகை ரூ.1,333/- காப்புத்தொகையாக ரூ.10,000/- பாரத மாநில வங்கி, தாந்தோணி சலான் எண்கள், 20220301009059 மற்றும் 20220301009383, நாள். 01.03.2022-இன்படி செலுத்தி அசல் சலான்களையும் மற்றும் ரூ.20,000/- மதிப்பிலான நீதிமன்றம் சாரா முத்திரை தாள் சமர்ப்பித்து மீதமுள்ள ரூ.87,800/-ஐ சின்னதாராபுரம் சார் பதிவாளர் அலுவலகத்திற்கு இணைய வழியில் சலான் எண்.202203018107496-இன்படி 01.03.2022 அன்று செலுத்தி அதன் அசல் சலானை இவ்வலுவலகத்தில் சமர்ப்பித்துள்ளனர்.

எனவே, கரூர் மாவட்டம், அரவக்குறிச்சி வட்டம், கூடலூர்(மேல்பாகம்) கிராமம் புல எண்கள்.1190/1 (0.56.0 ஹெக்டேர்) மற்றும் 1191(0.95.0 ஹெக்டேர்) ஆகியவற்றின் மொத்தம் 1.51.0 ஹெக்டேர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளிலிருந்து ஐந்து ஆண்டுகளுக்கு 1959-ஆம் ஆண்டு, தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 19 (1), 20 மற்றும் 22-இன்படி குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் தமிழ்நாடு மாசுகட்டுப்பாட்டு வாரியத்தின் இசைவில் தெரிவித்துள்ள நிபந்தனைகள் மற்றும் 1959-ஆம் வருட தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் அடிப்படையில் ஐந்து ஆண்டுகளுக்கு திரு.ப.செந்தில்வேல் என்பவருக்கு குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

சிறப்பு நிபந்தனைகள்:-

1. விண்ணப்ப புலத்தின் கிழக்கில் தென்வடலாக செல்லும் வண்டிப்பாதைக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி குவாரி பணி மேற்கொள்ள வேண்டும்.
2. விண்ணப்ப புலத்திற்கு தெற்கில் அமைந்துள்ள கிழ மேலாக செல்லும் தாழ்வழுத்த மின் பாதையை மாற்றி அமைத்த பின்னர் குவாரி பணி தொடங்க வேண்டும்.
3. வடக்கு பக்கம் சுமார் 80 மீட்டர் தொலைவில் அமைந்துள்ள அங்கீகரிக்கப்படாத பண்ணை வீட்டுக்கு பாதிப்பு ஏற்படாத வண்ணம் போதிய பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்யப்பட வேண்டும்.

பொது நிபந்தனைகள்:-

1. விண்ணப்ப புலத்திற்கு அருகில் உள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் மற்றும் புறம்போக்கு நிலத்திற்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு யாதொரு சேதமுமின்றி முறையாக குவாரிப்பணி செய்ய வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.

அளித்திட்ட சான்றிதழில் திரு.பழனிச்சாமி, 3/128, புள்ளாக்கவுண்டன்பாளையம், பொத்தியகாட்டுத்தோட்டம் என்ற முகவரியில் ஆய்வு மேற்கொண்டதாகவும், மேற்படி ஆய்வில் குடியிருப்பு இல்லமாக இல்லை என்றும், மாட்டுப்பண்ணையாக செயல்படுவதால் 2021 - 2022 நிதியாண்டில் ஊராட்சி வரி விதிப்பு பட்டியலிருந்து 3/128 என்ற வரி விதிப்பு எண் நீக்கப்பட்டுள்ளது எனத்தெரிவித்துள்ளார்.

மேற்காணும் வழக்குதாரர்கள் நான்கு முறை விசாரணைக்கு அழைப்பாணை பதிவஞ்சலில் பெற்றுக்கொண்டு கால அவகாசம் கேட்டும், விசாரணைக்கு ஆஜராகாமல் தவிர்த்தும் மிகுந்த காலதாமத்தை திரு.ஆர்.என்.பழனிச்சாமி மற்றும் என்.குருதேவ் ஆகியோர் ஏற்படுத்தியுள்ளனர். மாண்பும சென்னை உயர்நீதி மன்றம் மதுரைகிளை வழக்கு மனுதாரர்களை அழைத்து விசாரணை மேற்கொள்ள வேண்டும் என்று வழங்கிய தீர்ப்பின்படி வழக்கு மனுதாரர்களான திரு.ஆர்.என்.பழனிச்சாமி மற்றும் என்.குருதேவ் ஆகியோர் நேரடி விசாரணைக்கு வழங்கப்பட்ட நான்கு வாய்ப்புகளில் நேரடியாகவோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி தங்கள் தரப்பு பதிவுகளை வாக்குமூலமாக தெரிவித்திருக்க வேண்டும். ஆனால் மேற்படி இருவரும் நீதிமன்ற ஆணைக்கு இணங்காமல் கடந்த பதினைந்து மாதங்களாக நேரடி விசாரணைக்கு உட்படாமல், தங்களுடைய சொந்தக் காரணங்களுக்காக கால விரையம் செய்து வருகிறார்கள். இவ்வாறான நிலை தொடருவது கனிம வளர்ச்சிக்கும், பொது நலனுக்கும், அரசின் கனிம வருவாய்க்கும், கனிமச் சலுகை விதிகளுக்கும் முரணாக அமையும் என்பதால், இனிமேலும் கால அவகாசம் அளிப்பது எவ்வகையிலும் உகந்தது அல்ல என்பதாலும் திரு. ஆர்.என்.பழனிச்சாமி மற்றும் என்.குருதேவ் ஆகிய இருவருக்கும் நேரடி விசாரணையில் சொல்லிக்கொள்ளக் காரணம் ஏதும் இருப்பதாகத் தெரியவில்லை என்பதாலும் மேற்படி நேரடி விசாரணை தொடர்பான அனைத்து நடவடிக்கைகளையும் இறுதி செய்துகொள்ளப்படுகிறது.

எனவே, வருவாய் கோட்டாட்சியர், கரூர் மற்றும் துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கரூர் ஆகியோரின் பரிந்துரைகளின் அடிப்படையில் பார்வை (5)-இல் விண்ணப்ப புலங்கள் முழுமைக்கும் அரிதியிட்ட பரப்பு தெரிவித்து (Precise area commicated) கடிதம் அனுப்பப்பட்டதை தொடர்ந்து குத்தகைதாரர் வரைவு சுரங்கத் திட்டம் சமர்ப்பிக்கப்பட்டு பார்வை (6)-இல் சுரங்கத்திட்டம் ஒப்புதல் அளிக்கப்பட்டுள்ளது. அதனை தொடர்ந்து பார்வை (7)-இல் மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின்(SEIAA) தடையின்மை சான்று பெறப்பட்டு சமர்ப்பிக்கப்பட்டுள்ளது. இவ்வலுவலக அறிவிக்கை நாள்.28.02.2022-இன்படி பரப்பு தொகை ரூ.1,333/- காப்புத்தொகையாக ரூ.10,000/- மற்றும் ரூ.1,07,800/- மதிப்பிலான நீதிமன்றம் சாரா முத்திரை தாளில் குத்தகை ஒப்பந்த சுரத்துக்களின்படி அச்சிட்டு சமர்ப்பிக்க அறிவுறுத்தப்பட்டது. அதற்கிணங்க திரு.ப.செந்தில்வேல் என்பவர்

3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிட்டும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்ய வேண்டும்.
4. மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் பரிந்துரை கடிதம் SEIAA-TN/F.N/No.7394/1(a)/EC.No.4267/2020, Dated: 28.07.2020.-இல் கண்ட சிறப்பு நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்யப்பட வேண்டும்.
5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் DGPS - சர்வே செய்து கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், கிராமத்தின் பெயர், வட்டத்தின் பெயர், புல எண். பரப்பு, குத்தகை ஆணை எண். குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விபரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நன்கு பராமரிக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாறையில் குண்டுக்கல், ஜல்லி, அரளை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக் கூடாது.
9. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959-ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு 2-இல் கண்டுள்ளவாறு உரிமவரி செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்துதல் வேண்டும்.
10. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.
11. உதவி இயக்குநர் / துணை இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-இன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச் சீட்டில் வாகன எண். தேதி, புறப்படும் நேரம், செலுத்துமிடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின் படி மேல் நடவடிக்கை எடுக்கப்படும்.

12. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்ததை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.
13. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் லாரி/வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.
14. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப் பணி செய்யப்பட வேண்டும்.
15. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
16. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
17. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரியமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
18. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959-இல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.
19. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.
20. வெடிபொருள் சட்டம் 1884-இல் தெரிவிக்கப்பட்ட சரத்துக்கள்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.
21. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.
22. குழந்தை தொழிலாளர்கள் எவரையும் வேலைக்கு அமர்த்துதல் கூடாது.

23. குத்தகைதாரரால் கனிமத்திற்கு செலுத்தப்படும் சீனியரேஜ் தொகைக்கு மாநிலத்திற்குள் 10%-ம் மற்றும் வெளி மாநிலங்களுக்கு எடுத்துச்செல்லப்படும் கனிமத்திற்கு 20%-ம் பசுமை நிதி (Green Fund) அரசிற்கு தவறாமல் செலுத்தப்பட வேண்டும்.

மேற்குறிப்பிட்ட நிபந்தனைகள், மற்றும் கனிம சட்ட விதிகளை மீறியுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள், தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரிய இசைவில் தெரிவித்துள்ள நிபந்தனைகள் மற்றும் 1959-ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குவாரிப் பணி புரிய வேண்டுமென குத்தகைதாரர் திரு.ப.செந்தில்வேல் என்பவருக்கு தெரிவிக்கப்படுகிறது.

[Handwritten Signature]
18/8/22

துணை இயக்குநர்,
புவியியல் மற்றும் சுரங்கத்துறை,
கரூர்.

பெறுநர்

திரு.பி.செந்தில்வேல்,
த/பெ.கே.பழனிவேல்,
புள்ளாக்கவுண்டன்பாளையம்,
பெரியமதியாக்கூடலூர் அஞ்சல்,
அரவக்குறிச்சி வட்டம்,
கரூர் மாவட்டம்

[Handwritten Signature]
18/03/2022

நகல்:-

1. வருவாய் கோட்டாட்சியர் - கரூர்
2. வருவாய் வட்டாட்சியர் - அரவக்குறிச்சி.
3. மாவட்ட சுற்று சூழல் பொறியாளர்,
மாசு கட்டுப்பாட்டு வாரியம், கரூர்.
4. கிராம நிர்வாக அலுவலர் - கூடலூர் (மேல்பாகம்) கிராமம்.
(வட்டாட்சியர் மூலமாக)
5. தலைவர், கூடலூர் (மேல்பாகம்) - கிராம ஊராட்சி.

/Translated Copy/

The Proceedings of the Deputy Director, Department of Geology and Mining, Karur**PRESENT: Dr.P. Jayapal, M.Sc., Ph.D.,****R.C. No.40/Mines/2019,****Dated: 18-03-2022**

Sub: Mines and Minerals – Karur District – Aravakurhichi Taluk – Gudalaur (West) Village – Patta land in S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectare – application preferred by P. Senthilvel, quarry lease granted for five years to quarry Roguhstone and gravel order issued – Regarding.

- Ref: 1. Application of Thiru.P.Senthilvel, S/o.K.Palanivel, Pullagoundampalayam, Periyamathiyagudalur Post, Aravakurichi Taluk, Karur District, dated: 21.01.2019.
2. This Office even number letter dated: 21.01.2019.
3. The Revenue Divisional Officer, Karur letter RcNo.A1/0463/2019, dated :28.08.2019.
4. The Deputy Director, Geology and Mining, Karur inspection report dated:05.09.2019.
5. This Office even number Memo dated:05.09.2019.
6. The Deputy Director, Geology and Mining, Karur Mining Plan approved letter No.40/Mine/2019, dated: 06.09.2019
7. Hon'ble Madurai Bench of Madras High Court, Madurai W.P.(MD) No.26683/2019 filed by Thiru.R.N.Palanisamy, W.P.(MD)No.3584/2020 filed by Thiru.N.Gurudevandc W.P.(MD) No.3699/2020 filed by Thiru. P.Shanmugam.
8. State Environmental Impact Assessment Authority's order copy No. SEIAA-TN/F.N/No.7394/1(a)/EC.No.4267/2020, Dated: 28.07.2020

ORDER:

In the reference^{1st} cited, Thiru.P.Senthilvel have applied for quarry lease for quarrying Rough Stone and Gravel in S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectare of patta land in Gudalaur(West) Village, Aravakurichi Taluk, Karur District for a period of five years.

/Translated Copy/

2) The applicant submitted the application with an application fee of Rs.1500/- remitted at State Bank of India, Thanthoni Branch vide Challan No.22, dated:21.01.2019. Furthermore, the petitioner has submitted a certificate and copies of village accounts proving that there is no pending income tax or mineral tax to be paid.

3) A report was requested from the Revenue Divisional officer, Karur through the letter seen in the reference 2 cited, to inspect the area where the applicant applied the license for Roughstones and gravel.

4) The Revenue Divisional Officer, Karur and the Deputy Director, Geology and Mines, Karur have inspected the land in which the applicant has sought a license to quarry Rough stone and gravel are submitted a report.

5) In the reference 3rd cited, the Revenue Divisional office, Karur Report found in Appendix 3, it is stated that the land in Karur District, Aravakurhichi Taluk – Gudalur (West)Village of Patta land in S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectares, in the village records called as Royathwari Punjai and it is belongs to Thiru. Senthilvel S/o. P. Palanivel as per Patta No. 1032 of Gudalur West Village, and that the above lands belong to the Ryathu Punjai category.

The four boundary details for S.F.No. 1190/1 are as follows,

1	S.F. No. 1191 South of Senthilvel Patta Land
2	S.F. No. 1188 West of the carriageway
3	S.F. No. 1190/2,3 Senthilavel and Subramani are located north of the Patta land.
4	S.F. No. 1197 East of Senthilvel Patta Land

/Translated Copy/

The four boundary details for S.F.No. 1191 are as follows,

1	S.F. No. 1196, 1192 Palaniswami and Tamilkodi are located south of the Patta land.
2	S.F. No. 1188 West of the carriageway
3	North and East of S.F. No. 1190/1 Senthilavel Patta Land

The S.F. No. 1190/1 has a hect 0.56.0 ares and S.F. No. 1191 has a hect 0.95.0 ares Total hect 1.51.0 ares. In the field inspection of the proposed land numbers, the boundaries have been defined and boundary stones have been planted at the places where the quarry lease license is sought. It is stated that there are no rare trees, historical monuments and places of worship in these lands, and this land is not under the Land Limit Act or the Land Reforms Act. No high/low voltage power lines pass through these lands, and there is no cemetery, educational institution, etc. near the proposed land. There are no approved houses or villages within a distance of about 300 meters from the boundary of these fields, in the report of the Tashildar, Aravakurichi, Gudalur West Village, S.F.No. 1190/1, 0.56.0 acres and S.F.No. 1191, 0.95.0 acres, totaling 0.95.0 acres; There is no objection to the grant of quarry lease license to Mr. Senthilvel, T/P. Palanivel for quarrying Roughstones/gravel for 5 years in an area of 1.51.0 acres. Further, the grant of quarry lease license there is no objection received from the public and local person also published in the 'A1' of concerned village. Karur District, Aravakurichi Taluk, Gudalur (west) Village S.F Nos. 1190/1 (0.56.0 Hectares) and 1191 (0.95.0 Hectares) totaling 1.51.0 Hectares; The Revenue Divisional Officer, Karur District, Aravakurichi Taluk, Gudalur West Village, S.F.No. 1190/1, Over an extent 0.56.0 acres and S.F. No. 1191, Over an extent 0.95.0 acres, Over an extent 1.51.0 acres, has been advised that a lease for quarrying Roughstone and gravel for a period of 5 years to Mr. Senthilvel, S/o.P. Palanivel.

/Translated Copy/

6. The Deputy Director of Geology and Mines, Karur, has given the following filed inspection report.

Karur District, Aravakurichi Taluk, Gudalur West Village, S.F No. 1190/1- The grey soil is 1 to 2 meters thick. The rock in this area is of the 'Charnockite' type. This rock can be used to produce aggregate, gravel, soling etc. The Charnockite type rock deposits in the above application area are suitable for the production of Rough stone and gravel. It is recommended that the quarrying should be carried out with a safety distance of 10 meters from the south-west going Cartrack in the east of the application area and a safety distance of 50 meters from the low voltage power line going east and west on the south side and an unauthorized farm house located about 80 meters away on the north side; It is recommended that a lease of Roughstone/gravel quarry for 5 years under Rule No. 19 (1) and 20 and 22 of the Tamil Nadu Minor Mineral Concession Rules, 1959 may be granted subject to the following conditions.

The four boundary details for S.F.No. 1190/1 are as follows,

North	S.F.No. 1191 South of Senthilvel Patta Land
South	S.F.No. 1190/2,3 Senthilavel and Subramani are located north of the Patta land.
East	S.F. No. 1188 West of the carriageway
West	S.F. No. 1197 East of Senthilvel Patta Land

The four boundary details for S.F. no. 1191 are as follows,

North	S.F. No. 1196, 1192 Palaniswami and Tamilkodi are located south of the Patta land.
South	S.F. No. 1190/1 Senthilavel Patta Land
East	S.F. No. 1188 West of the carriageway
West	S.F. No. 1191 South of Senthilvel Patta Land

/Translated Copy/

The Deputy Director (Minerals) has informed that there are the following quarries within a radius of 500 meters around the application area.

Lease Name	Village	S.F.No	Extent	The District Collector Rc.No & date	Lease Period
There is no other quarry except the application field.					
P. Senthilvel, S/o.K. Palanivel, Pullakakundanpalayam, Poiyamadhiakudalur Post Office, Aravakurichi Taluk, Karur District.	Gudalur West	1190/1 1191	0.56.0 <u>0.95.0</u> 1.51.0	---	Application survey number

Further, the Deputy Director Geology and Mining, Karur has directed that permission may be granted for a period of five years to Mr. P. Senthilvel, in the total area of 1.51.0 hectares of land in the village of Aravakurichi Taluk, Gudalur (West) Karur District, under the Tamil Nadu Minor Minerals Grants Rules, 1959, Rules Nos. 19(1), 20 and 22, subject to the following conditions.

1. Quarrying should be carried out with a safety distance of 7.5 meters from the adjacent land.
2. In the east of the application area; a safety distance of 10 meters from the south-west going cartrack; quarrying should be carried out.
3. A safety distance of 50 meters from the east and west going low voltage power lines located on the south side; quarrying should be carried out with a safety distance.
4. Quarrying should be carried out with a sufficient safety distance so as not to affect the unauthorized farmhouse located about 80 meters away on the north side.
5. Environmental Approval (EIA) from the Environmental Impact Assessment Commission (EIA) should be obtained and approved.

Furthermore, there are no monuments within 500 meters of the leased land and no protected forest within 1 km.

/Translated Copy/

In the meanwhile three writ petitions in W.P(MD) W.P.(MD) No.26683/2019, W.P.(MD)No.3584/2020 and W.P.(MD) No.3699/2020 were filed by the Thiru.R.N.Palanisamy, Thiru. N.Gurudev and Thiru. P.Shanmugam against the quarrying permission to be granted to Thiru. P.Senthilvel in the above said field. In One of the writ petitions in W.P(MD) No.26683/2019, dated: 24.01.2020 the Hon'ble Madurai Bench of Madras High Court, Madurai ordered that, before granting the quarrying lease, a personal hearing has to be conducted with the petitioners. In case the quarry lease granted without conducting personal hearing the petitioner may go for an appeal.

Further, Hon'ble Madurai Bench of the Chennai High Court has ordered that the petitioners, Mr. R.N. Palaniswami and Mr. N. Gurudev, who were adjourned to appear before the court on 11.11.2020 due to the loss of time due to the COVID-19 pandemic, should appear before the court and seek further time. However, Mr. P. Shanmugam did not appear on the said date.

Later, after giving sufficient time, enquiry notice for the personal hearings were sent by registered Post on 30.11.2020, but none of the three petitioners appeared. Then, enquiry notice was sent by registered post to the three petitioners to appear for the hearing again on 17.03.2021 and 30.04.2021, but none of them appeared for the personal hearing on the above two dates.

In this situation, the Tahsildar, Aravakurichi has stated in his N.K.A.3/1197/2021, dated 19.07.2021 the petitioner Thiru.R.N.Palanisamy's house in S.F.No.1192 is not an approved one and also he is not living in the above said house. There are no permanent structure/house site in Thiru.N.Gurudev's patta land. The other petitioner Thiru. P.Shanmugam opted to withdraw the writ petition in WP(MD) 3699/2020.

In this regard, the Chairman of the Gudalur (West) Panchayat Council on 05.01.2022 in his certificate stated that, on inspection at the address 3/128, Pullakundanpalayam, Pothyakattuthottam there is no residential house in the above said address and it looks like a cow shed, so the tax number 3/128 has been removed from the Panchayat tax list for the financial year 2021 - 2022.

The above petitioner have received notices for the hearing four times by registered post and have sought time and have not appeared for the hearing, causing a long delay.

/Translated Copy/

The Hon'ble Madurai Bench of Madras High Court has ordered to summoned for personal hearing and the petitioners, Mr. R.N. Palaniswami and N. Gurudev, should have appeared in person or through their advocates in the four opportunities given for Personal hearing and submitted their statements as affidavits. But the above two have not complied with the court order and have not undergone direct hearing for the last fifteen months and have been wasting time for their own reasons. Since the continuation of such a situation would be contrary to mineral development, public interest, mineral revenue of the government and mineral concession rules, it is not advisable to grant any further time and since it is not found that Mr. R.N. Palaniswami and N. Gurudev have any reason to tell in the direct hearing, all the steps related to the above direct hearing are being finalized.

Therefore, based on the recommendations of the Revenue Divisional Officer, Karur and the Deputy Director, Geology and Mining, Karur, the draft mining plan has been submitted to the lessee in the reference 5th cited and the mining plan has been approved in the reference 6th cited. Following this, the no-objection certificate of the State Environmental Impact Assessment Authority has been obtained and submitted in the reference 7th cited. As per the notification of this office dated 28.02.2022, it was advised to remit and submit the area assessment amount of Rs. 1,333/- and security deposit of Rs. 10,000/- and Rs. 1,07,800/- on non-judicial stamp paper as per the clauses of the lease agreement. Accordingly, Mr. P. Senthilvel has deposited Rs. 1,333/- as security deposit with State Bank of India, Thanthoni Challan Nos. 20220301009059 and 20220301009383, dated.01.03.2022 and Rs. 20,000/- as Non-Judicial bond and remaining Rs.87,800/- has been remitted vide Challan No. 202203018107496, on 01.03.2022 through online.

Therefore, the lease agreement for quarrying of Rough stone and gravel over an extent 1.51.0 hectares in Gudalur (West) Village, Aravakurichi Taluk, Karur District, has been granted for a period of five years from the date of execution of the lease agreement for quarrying of Roughstone and Gravel, under Tamil Nadu Minor Mineral Concession rule 1959, In accordance with the conditions stipulated in the lease agreement in terms of rules 19 (1) and 20 and 22, the conditions of the State Environmental Impact Assessment Commission the conditions specified with the consent of the Tamil Nadu Pollution Control Board and the Tamil Nadu Minor Mineral Concession Rules, 1959, a quarry lease license is hereby granted to Mr. P. Senthilvel for a period of five years.

/Translated Copy/

Special conditions:-

- 1) 10 meters safety distance has to be maintained to the cartrack situated in the east of the Lease applied area.
- 2) After re-aligning the low-voltage power line which is passing through East - west direction situated in the southern side of the lease applied area.
- 3) Quarrying should be carried out with an adequate safety distance and ensure that so as not to affect the unapproved farmhouse located about 80 meters away in the northern side of the lease applied area.

General Conditions:-

- 1) Quarrying should be carried out without causing any damage to the adjacent patta lands by leaving a safety distance of 7.5 meters and 10 meters for the Government land.
- 2) Quarrying should be carried out in a safe manner without causing any damage to the public or public property.
- 3) Quarrying should be carried out in a safe manner in the interest of the public, using low-pressure explosives, drilling with hand-held drilling equipment, and ensuring the safety of workers by constructing a safe and wide bench.
- 4) Quarrying should be carried out in accordance with the special conditions stipulated in the State Environmental Impact Assessment Authority's letter SEIAA-TN/F.N/No.7394/1(a)/EC.No.4267/2020, Dated: 28.07.2020.
- 5) The lessee shall maintain the DGPS - Survey clearly showing the boundaries of the leased area and maintain it for the entire lease period.
- 6) The lessee shall maintain a notice board near the quarry at his own expense indicating the name of the lessee, village name, Taluk name, Survey number, area, lease grant Proceeding Number, lease period, name of the mineral, etc.
- 7) The lessee shall construct the access roads to the quarry at his own risk.
- 8) Only Minor minerals such as Jelly, gravel, arali stone, and fence stones are allowed to be broken in the leased rock. Polished blocks for export to foreign countries should not be permitted.
- 9) The above types of stones transported from the quarry shall be subject to the license tax as per Annexure 2 of the Tamil Nadu Minor Minerals Rules, 1959. The license tax shall be paid without any objection as per the license tax rates notified by the Government from time to time.
- 10) Proper accounts and Pitmouth register shall be maintained for the stones transported

/Translated Copy/

from the land on which lease permission has been granted. They shall be submitted without fail if requested by the concerned officers for audit.

- 11) The official seal and signature of the Assistant Director (Geology and Mines) shall be stamped on the consignment note and the vehicle number shall be mentioned on the consignment note when the vehicles are handed over. The lessee or his authorized person shall pay the deposit only after duly indicating the date, time of departure and place of payment. If there are any errors in the above-mentioned details or if the containers are not filled, it will be considered as illegal transportation of minerals and the vehicle will be seized and a fine will be imposed, and the lessee will be held responsible for this and action will be taken as per the Minerals Rules.
- 12) The area for which the lease has been granted under this order shall not be sub-leased or sold to anyone, in whole or in part.
- 13) The lessee shall be maintained a register showing the quantity of Minor minerals taken from the quarry every day and the quantity of minerals sent out by truck/cart.
- 14) The lessee shall carry out quarrying work without any interruption to the adjoining land of the leased area.
- 15) The quarry shall be carried out at a distance of 10 meters from Cartrack and footpaths. The quarry shall be carried out at a safety distance of 50 meters from roads, culverts, public works, canals, areas for public use, areas where electricity and telephone lines run, places of worship and areas with ancient monuments.
- 16) The lessee shall carry out quarrying only within the leased area. If quarrying is carried out beyond the scope of the said permit, action will be taken to cancel the lease along with penalty.
- 17) In case of violation of the terms of the lease, the District Collector has the power to cancel the lease, impose penalty for the default committed or initiate criminal proceedings. In case of cancellation of the lease, all the amounts including the security deposit will be forfeited to the Government account.
- 18) The lessee shall carry out the quarrying works in accordance with the provisions of the Tamil Nadu Minor Minerals Act, 1959 and the rules notified by the Government from time to time.
- 19) After the expiry of the quarrying lease, it shall not be renewed or extended for any reason.
- 20) Quarrying should be carried out in a manner that does not scatter stones, does not create excessive noise, and does not cause any harm to the public or livelihood, by using minimum explosives as per the provisions of the Explosives Act, 1884.
- 21) Explosives should be purchased only from government licensed dealers and blasting should be done by licensed/approved blasters/Mines Mate.
- 22) No child labourer should be employed.

/Translated Copy/

- 23)** A levy of 10% on the seniorage fee paid by the lessee for minerals within the State and 20% on minerals transported to other States shall be paid to the Government without fail as Green Fund.

The lease will be cancelled in accordance with the rules in case of violation of the above conditions and the Mineral Act. The leaseholder is hereby directed to carry out the quarrying activity in accordance with the above conditions, the conditions set out in the lease deed, the conditions of the State Environmental Impact Assessment Commission, the conditions approved by the Tamil Nadu Pollution Control Board and the Tamil Nadu Minor Mineral Concession Rules, 1959.

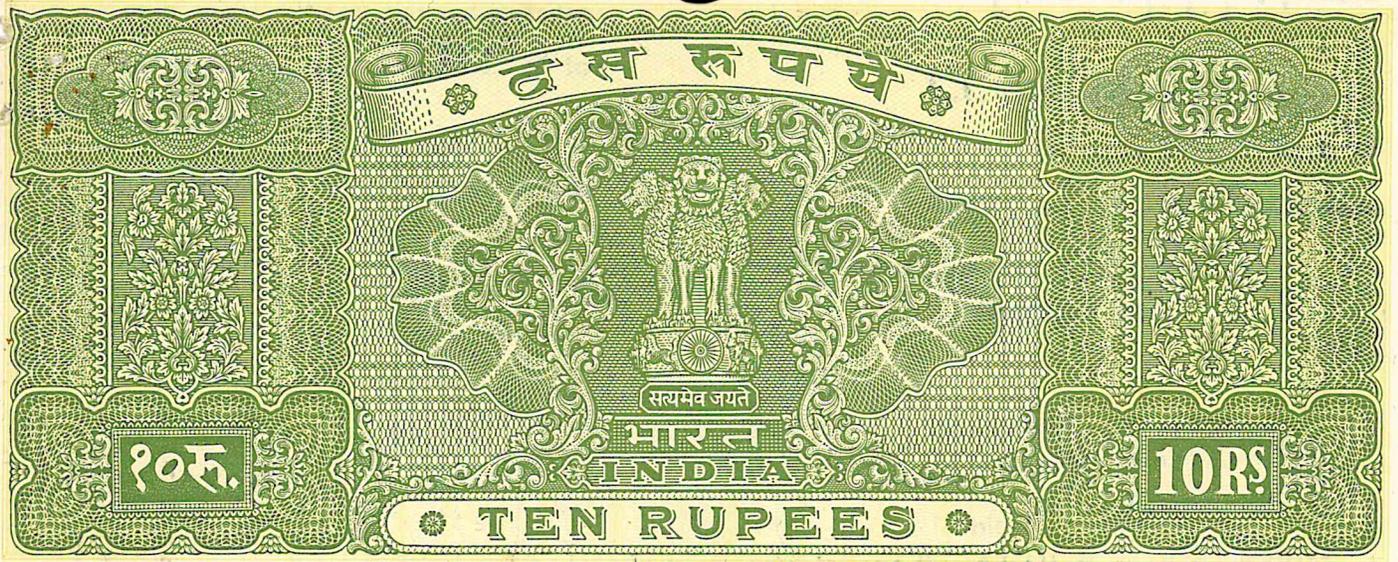
Deputy Director,
Geology and Mining,
Karur.

To

Mr. P. Senthilvel,
S/o.K. Palanivel,
Pullakakundanpalayam,
Poiyamadhiakudalur Post Office,
Aravakurichi Taluk,
Karur District.

Copy:-

1. Revenue Divisional Officer - Karur
2. Tahsildhar - Aravakurichi.
3. District Environment Engineer and Pollution Control Board, Karur.
4. Village administrative Officer - Gudalur (West) Village.
(Through the Revenue Divisional Officer)
5. Chairman, Gudalur (West) – Village Panchayat



1093
13.5.99

கூலித்தொகை: ரூ: 10/-
K. Palanivel
யார்வாரி நிலையங்களில் பண்ணை

J. Revathi
J. REVATHI,
STAMP VENDOR,
CHINNADHARAPURAM
L.No: 2843/AI-dt. 30-9-97



ANNUAL AVERAGE SEIGNIORAGE FEE AMOUNT:Rs. 28800/-
SECURITY DEPOSIT : Rs. 5000/-
AREA ASSESSMENT : Rs. 151/-

APPENDIX - IV

(See Rule 22)

FORM OF AGREEMENT FOR QUARRYING AND CARRYING AWAY MINOR MINERALS FROM RYOTWARI LANDS IN WHICH THE MINERALS BELONG TO GOVERNMENT.

AGREEMENT made this 15th day of September, 1999 between Thiru K.Palanivel, S/o. P.S.M.Komarasamy Gounder, residing at Pullagoundanpalayam, Periamathiya Gudalur Post, Aravakurichi Taluk, Karur District (hereinafter referred

Correction : m

Insertion : m

(DISTRICT COLLECTOR)
LESSOR

[Signature]
REGISTERED HOLDER
(LESSEE)

- 2 -

to as " the Registered Holder " which term shall include in these presents where the context so admits include also his heirs, executors, administrators, legal representatives and assigns) of the one part and the Governor of Tamil Nadu (hereinafter called " the Government " which term shall where the context so admits, include also his successors in office and assigns) of the other part.

WHEREAS the registered holder holds (amongst others) the lands described in the Schedule hereunder written (hereinafter referred to as " the said lands ").

Correction : *m*

Insertion : *m*

la
DISTRICT COLLECTOR,
LESSOR

W. M. S.
REGISTERED HOLDER
(LESSEE)

- 3 -

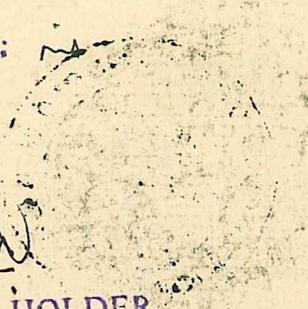
- 3 -

AND WHEREAS the registered holder has made application to the Collector of the District of KARUR (hereinafter referred to as " the Collector ") seeking grant of quarrying lease for ARALAI, JELLY AND SHOLING only in the said lands and to deposit quarrying waste in the said lands and has lodged with the Collector an accurate map or sketch of the said lands.

AND WHEREAS the Collector, acting for and on behalf of the Government, has granted a quarrying lease to the registered holder and allowed him to commence quarrying operations for ARALAI, JELLY AND SHOLING in the said

Correction : m

Insertion :



[Handwritten Signature]
REGISTERED HOLDER
(LESSEE)

[Handwritten Signature]
(DISTRICT COLLECTOR)
LESSOR

- 4 -

lands and to deposit quarrying waste thereon by the registered holder.

AND WHEREAS the registered holder has deposited with the Collector, the sum of Rs.5,000/- (Rupees five thousand only) as Security against any loss or damage which may be incurred by the Government by reason of any of the said lands being rendered unfit for cultivation by any quarrying operations therein of the registered holder or by the deposit of quarrying waste thereon by the registered holder.

Correction : *ni*

Insertion : *ni*

Whinnit
REGISTERED HOLDER
(LESSEE)

DR
[Signature]
(DISTRICT COLLECTOR)
LESSOR

- 5 -

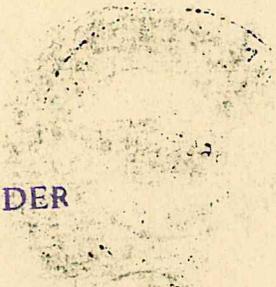
NOW THESE PRESENTS WITNESS and the registered holder doth hereby agree with the Government in the manner following, that is to say--

1. The registered holder shall be at liberty at all times during the period of the lease to carry on quarrying operations for ARAIAI, JELLY AND SHOLING only in the said lands in a proper and workmen like manner and to deposit quarrying waste on the said lands and shall at all times be answerable and accountable to the Government for all acts and defaults by any of his nominees, servants or agents in carrying on such operations or in making such deposit.

Correction : *ni*

Insertion : *ni*

[Signature]
REGISTERED HOLDER
(LESSEE)



[Signature]
(DISTRICT COLLECTOR)
LESSOR

2. The registered holder shall and will on the
 1st day of April, 2000 next and on the
 1st day of April every succeeding year during
 so long as he shall have carried on any such quarrying
 operations as aforesaid pay, area assessment @ Rs.100/-
 per hectare per annum thereon or at the rates fixed
 by Government from time to time to the Collector for
 and on behalf of the Government in addition to the
 land assessment for time being payable in respect of
 the said lands, seigniorage on the minor minerals at
 the rate specified in Appendix-II to the Tamil Nadu
 Minor Mineral Concession Rules, 1959.

Correction : ~

Insertion : ~

[Signature]
 REGISTERED HOLDER
 (LESSEE)

[Signature]
 (DISTRICT COLLECTOR)
 LESSOR

3. The registered holder shall and will keep correct accounts in such form as the Collector shall from time to time require and direct showing the quantities and other particulars of all minerals obtained by the registered holder from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall from time to time when so directed by the Collector prepare and maintain complete and correct plans of all mines and working in the said lands and shall allow any officer hereunto authorised by the Commissioner of Geology and Mining, Chennai from time to time and at any time to examine such accounts and any such plans

Correction ; *ni*

Insertion ; *ni*

Mineral
 REGISTERED HOLDER
 (LESSEE)

22/12
[Signature]
 (DISTRICT COLLECTOR)
 LESSOR

and shall when so required supply and furnish all such information and returns regarding all or any of the matter aforesaid as the Government shall, from time to time, require and direct.

4. The registered holder shall and will at all times allow any officer authorised by the Commissioner of Geology and Mining, Chennai in that behalf to enter upon any part of the said lands where any quarrying operations may be carried on for the purpose of inspecting the same.

5. The registered holder shall forthwith send to the Collector a report of any accident which may occur at or in the said lands and also of the discovery therein of any mineral other than ARALAI, JELLY AND SHOLING only.

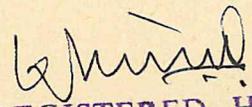
6. It shall be lawful for the registered holder at any time to cease quarrying operations under these presents provided he shall pay to the Collector for and on behalf of the Government, land assessment, and seigniorage fee due to the Government and shall restore the said lands or fence or fill in abandoned pits and excavations therein if required by the Collector and upon his so doing these presents shall cease and determine.

7. In case the registered holder shall relinquish the whole or any part of the said lands or in case of the expiry or sooner determination of this agreement then and in any such case, he shall restore the lands so relinquished or so much thereof as the Collector shall require to be restored to a state fit for cultivation or shall securely

Correction : ~~~~~

Insertion : ~~~~~


DISTRICT COLLECTOR
LESSOR

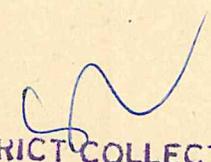

REGISTERED HOLDER
(LESSEE)

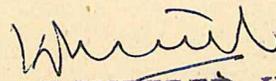
and permanently fence or fill in all such abandoned pits and excavations therein as the Collector shall require to be so fenced or filled in and in case the registered holder shall fail or neglect to restore any such lands which he shall be required to restore to a state fit for cultivation or to so fence or fill in any such abandoned pit, or excavation which he shall be required to so fence, or fill in them and in any such case, it shall be lawful for the Collector to so restore any such lands, or as the case may be, to so fence or fill in any such pits or excavation at the expense of the registered holder and to apply the said sum of Rs.5,000/- so deposited in or towards the cost of so doing and to deduct from the amount of the said deposit and retain on behalf of the Government a sum equal to thirty times the assessment of the said lands which shall have been rendered unfit for cultivation. If however, the amount of deposit is not sufficient to cover the cost of such restoration of fencing or filling in or to meet thirty times the assessment on the area rendered uncultivable, it shall be lawful for the Government to recover the balance by resort to civil court.

8. The registered holder shall not be entitled to any remission of assessment in respect of any of the said lands which shall be rendered unfit for surface cultivation by the carrying on of any quarrying operations or by the deposit of quarrying waste, unless thirty times the assessment thereon has already been deducted under the preceding clause.

Correction : m

Insertion : m


(DISTRICT COLLECTOR)
LESSOR


REGISTERED HOLDER
(LESSEE)

9. The registered holder shall not assign lease or part with the possession of the said lands or any part thereof for the whole or any part of the said term without previous intimation in writing to the Collector.

10. If the registered holder does not intend to carry on quarrying operations himself, but intends to leaseout the right to do so to another person the registered holder and his lessee shall enter into an agreement with Government binding themselves jointly and severally to accept the conditions and stipulation herein contained which agreement shall be in the form set out in Appendix-V to the Tamil Nadu Minor Mineral Concession Rules, 1959.

11. All land assessment, cess and seigniorage fee payable under these presents shall be recoverable under the provisions of the Tamil Nadu Revenue Recovery Act, 1864, as if they were arrears of land revenue.

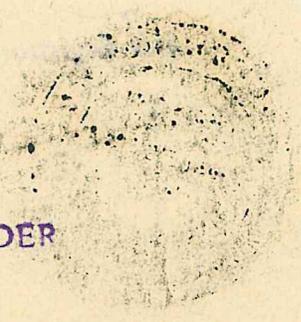
12. In the event of any breach by the registered holder by any of the conditions of this agreement, it shall be lawful for the Government to levy enhanced seigniorage or for the Collector to give notice in writing to the registered holder of his intention to cancel these presents whereupon the same shall stand cancelled but without prejudice to any right which the Government may have against the pattadar in respect of any antecedent claim or breach of covenant or condition.

13. Any notice to be given to the registered holder may be addressed to his last known place of abode and where a

Correction : *ni*

Insertion : *ni*

[Signature]
REGISTERED HOLDER
(LESSEE)



[Signature]
(DISTRICT COLLECTOR)
LESSOR

notice has been so addressed it shall be deemed to have been duly served for the purpose of these presents.

14. Should any question or dispute arise regarding the agreement executed in pursuance of these rules or any matter or thing connected therewith or the powers of the registered holder thereunder, the amount or payment of the seigniorage fee or area assessment made payable thereby, the matter in issue shall be decided by the Commissioner of Geology and Mining. In case the registered holder is not satisfied with the decision of the Commissioner of Geology and Mining, the matter shall be referred to the State Government for decision.

15. The registered holder shall abide by the conditions laid down in the Payment of Wages Act, 1936 (Central Act IV of 1936), the Mines Act, 1952 (Central Act XXXV of 1952) and the Indian Explosives Act, 1884 (Central Act IV of 1884).

OTHER CONDITIONS

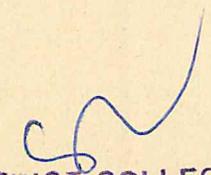
1) The permission granted to the registered holder to quarry ARALAI, JELLY AND SHOLING only in the said patta land is valid for FIVE YEARS from 15th day of September, 1999 to 14th day of September, 2004.

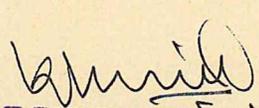
2) The registered holder should register the agreement deed in the concerned Sub-Registrar Office, at the expense of the registered holder within 30 days from the date of execution of the agreement.

3) The registered holder shall remove or transport the ARALAI, JELLY AND SHOLING from the lease area only after

Correction : nil

Insertion : nil


(DISTRICT COLLECTOR)
LESSOR


REGISTERED HOLDER
(LESSEE)

payment of area assessment, seigniorage fee or dead rent whichever is higher at the rates prescribed from time to time in Appendix-II to the Tamil Nadu Minor Mineral Concession Rules, 1959 and after obtaining transport permit and despatch slips from the District Collector or the officer authorised by him in this behalf.

4) The registered holder should keep correct accounts showing the quantities and other particulars of all minerals obtained from the leasehold area and maintain registers at the quarry site.

5) The registered holder should send monthly report to the Assistant Director of Geology and Mining, Karur furnishing the particulars of the quantities of minerals quarried, transported etc., before 5th day of every month.

6) The registered holder shall not disturb nearby habitations, buildings, water course, banks or water tanks, rivers, trees, roads, cart tracks, footpath and other public properties while quarrying in the leasehold area.

7) The registered holder shall not cause hindrance to the adjoining pattadars or public while quarrying in the leasehold area.

8) A safety distance of 50 metres to the nearby habitations, roads, railway lines and electric and telephone lines and 10 metres to footpaths, village roads should be left while quarrying.

Correction : *ni*

Insertion : *ni*

[Signature]
(DISTRICT COLLECTOR)
LESSOR

[Signature]
REGISTERED HOLDER
(LESSEE)

9) The registered holder should allow any officer authorised by the District Collector or any officer authorised by him in this behalf or any other officer authorised by the State Government in this behalf to inspect the area and verify records and accounts and furnish such information under the terms as may be required by them.

10) The registered holder shall carry out the quarrying operations in skilful, scientific and systematic manner keeping in view of the proper safety of the labour, conservation of minerals and preservation of environmental ecology.

11) The registered holder shall allow any officer authorised by the District Collector and the Commissioner of Geology and Mining to enter upon the area and inspect for the purpose mentioned to conditions (4) and (10) above and also carry out the directions issued to the satisfaction of the above said authorities.

12) No quarrying and activities connected there to shall be done before the execution of the lease deed and its registration at the cost of the registered holder.

13) The registered holder should restrict his quarrying operations strictly within the permitted area as defined in the sketch.

14) The registered holder should maintain at his cost proper sign boards indicating the Survey Numbers, years of the lease, Name of the lessee and the Lease period to the satisfaction of the District Collector/ Commissioner of Geology and Mining and maintain it at all time at the quarry site.

Correction : *m*

Insertion : *m*

[Signature]
(DISTRICT COLLECTOR)
LESSOR

[Signature]
REGISTERED HOLDER
(LESSEE)

15) No working shall be made within a distance of 7.5 metres of the boundaries of the permitted area.

16) The registered holder should made his own arrangements to form the approach road from the public road to the place of his quarry.

17) The registered holder shall, at his own cost erect boundary marks round the area shown in the plan annexed to the lease deed and in which he works minerals and at all times maintain and keep such boundary marks in good repair.

18) The registered holder shall remove, or allow removal and transportation of ARALAI, JELLY AND SHOLING from the area where quarrying is permitted only after obtaining bulk transport permit and fascimiled despatch slips in the forms prescribed in Appendices XII and XIII to the Tamil Nadu Minor Mineral Concession Rules, 1959 from the officer authorised in this behalf by the District Collector. The registered holder or his men in turn shall issue the fascimiled despatch slips to the vehicles used for removal or transportation of the ARALAI, JELLY AND SHOLING furnishing the particulars in the despatch slips specifically indicating the vehicle number, the quantity of the ARALAI, JELLY AND SHOLING allowed to be transported by the vehicle by using that despatch slip and the time of issue of the despatch slip to the vehicle. All the vehicles used for transporting ARALAI, JELLY AND SHOLING from the said lands shall be in possession of the individual despatch slips for the quantity of the ARALAI, JELLY AND SHOLING available in

Correction : *is*

Insertion : *is*

[Signature]
(DISTRICT COLLECTOR)
LESSOR

[Signature]
REGISTERED HOLDER
(LESSEE)

the vehicle at all the times of transportation of the ARALAI, JELLY AND SHOLING only by the vehicles. Proper accounts should be maintained for permit and despatch slips obtained issued etc.

19) The registered holder shall use the said lands only for the purpose of quarrying ARALAI, JELLY AND SHOLING specified in the quarrying lease. If any error or wrong description of the mineral is found in the order granting the quarrying lease or in the lease deed, it is liable to be corrected at any time and the lessee shall not claim any right whatsoever based on any such error or wrong description of the mineral found in the order granting quarrying lease or in the lease deed.

20) The registered holder should not quarry stones in Block which can be used for polishing and export purposes.

21) The registered holder should not quarry stones more than 30 cubic centimetre in size.

22) If any mineral not specified in the lease deed is discovered the registered holder shall not win or dispose of such mineral without obtaining the permission of the authority empowered to grant lease for quarrying of the discovered mineral and without payment of seigniorage fee. If the registered holder fails to intimate the Collector the discovery of such new minerals within a period of 30 days from the date of discovery of the mineral, the Collector may levy enhanced seigniorage fee upto 15 times of ordinary seigniorage fee.

Correction : *ni*

Insertion : *ni*

[Signature]
DISTRICT COLLECTOR
LESSOR

[Signature]
REGISTERED HOLDER
(LESSEE)

23) The registered holder is not entitled to remove the ARAIAI, JELLY AND SHOLING from the said land after expiry of the period of the quarrying lease granted.

24) The registered holder shall not sublet the lease to anybody.

25) The registered holder shall not claim compensation from the Government for the losses if any incurred by him in quarrying.

26) The registered holder shall be held responsible for accounts if any happened to the labourers and others while quarrying and Government shall not be held responsible for this.

27) The registered holder shall be held responsible for all losses due to improper working of the quarry during and after the period of lease and he should pay the penalty to be levied for this.

28) Simple interest at the rate of 24% per annum or at the rates prescribed by the Government from time to time shall be levied, if the amount due to Government is not paid within the due date.

29) The arrears of any amount payable shall be recovered under the provisions of the Tamil Nadu Revenue Recovery Act, 1864.

30) In case of breach by the registered holder or his transferee or assignee of any of Tamil Nadu Minor Mineral Concession Rules, 1959 or of the conditions of the lease, the Government / the Commissioner of Geology and Mining/ the District Collector without prejudice to any other penalty

Correction : *ni*

Insertion : *ni*

[Signature]
(DISTRICT COLLECTOR)
LESSOR

[Signature]
REGISTERED HOLDER
(LESSEE)

which may be imposed in respect of such breach, may cancel the lease after granting an opportunity of hearing to the said person.

31) The terms and conditions are also subject to such further modifications, deletion and addition alteration as may be ordered by the Government from time to time.

32) The registered holder shall pay seigniorage or dead rent whichever is more in respect of the actual quantity of ARALAI, JELLY AND SHOLING removed at the rates prescribed from time to time in Appendix-II of the Tamil Nadu Minor Mineral Concession Rules, 1959. Besides seigniorage or dead rent the registered holder has to pay area assessment. The registered holder has also to pay any other amount prescribed by the Government from time to time.

33) The registered holder shall comply with the provisions of Labour Laws applicable to stone quarry. Any contravention of the provisions shall attract legal proceedings of the appropriate Government.

34) The registered holder should maintain a safety distance of 50 mts., for the low tension power lines running in S.F.No.1190/1 during quarrying operations.

35) The registered holder should maintain a safety distance of 10 mts., for the pathway running in the eastern side of the S.F.No.1191.

36) Besides, the above said conditions, the registered holder shall abide by the conditions laid down in Tamil Nadu Minor Mineral Concession Rules, 1959 and Mines and Minerals (Regulation and Development) Act, 1957

Correction : ~

Insertion : ~

[Signature]
REGISTERED HOLDER
(LESSEE)

[Signature]
(DISTRICT COLLECTOR)
LESSOR

68

and the orders of the Government, Commissioner of Geology and Mining and Collector to be issued from time to time.

THE SCHEDULE

Name of Taluk	Name of village	S.F.No.	Extent (Hect.)	Assess-ment.	BOUNDARIES
ARAVA-KURICHI	Gudalur (West)	1190/1	0.56.0	Rs100/- per Hectare Per Annum	NORTH: 1196 SOUTH: 1190/2 & 3 EAST : 1191, 1188 WEST : 1196, 1197
		1191	0.95.0		NORTH: 1196, 1192 SOUTH: 1190, 1188 EAST : 1188 WEST : 1196, 1190

Correction : *m*

Insertion : *m*

K. M. S. S.
REGISTERED HOLDER
(LESSEE)

[Signature]
(DISTRICT COLLECTOR)
LESSOR

IN WITNESS whereof Thiru K.Palanivel, the registered holder and Thiru S.AYYAR, I.A.S., District Collector, Karur acting for and on behalf of and by the order and direction of the Governor of Tamil Nadu have hereunto set their hands.

Value of the Property Rs 45000/-

(DISTRICT COLLECTOR LESSOR

SIGNED BY THIS ABOVE NAMED.

LESSOR IN THE PRESENCE OF

WITNESS:

1. U. S. Rajagopal ASSISTANT GEOLOGIST, Office of the Asst. Director, GEOLOGY & MINING, TIRUCHIRAPPALLI

2. Special Tahsildar Mines, Tiruchirappalli. 14999

Registered Holder

REGISTERED HOLDER

SIGNED BY THE ABOVE NAMED.

LESSEE IN THE PRESENCE OF

WITNESS:

1. V. N. Nallasastry S/o L. Narayanaiah, N. N. Nallasastry, 26/10/57, 26/10/57 (P.O) 26/10/57 (P.O) 26/10/57 (P.O)

2. Correction : N. N. Nallasastry S/o L. Narayanaiah, N. N. Nallasastry, 26/10/57, 26/10/57 (P.O) 26/10/57 (P.O)

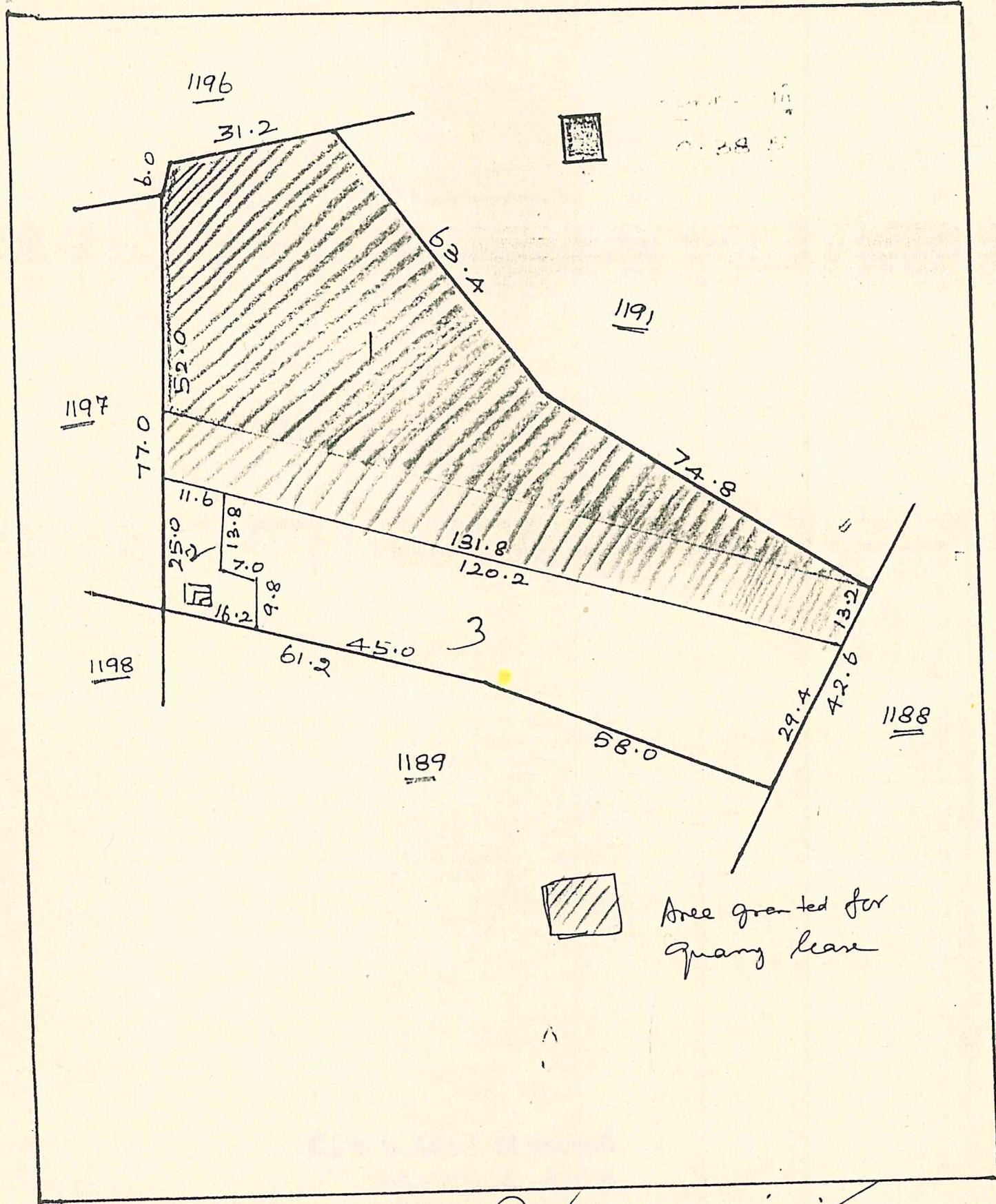
Insertion : m

70

மாவட்டம் : க.கி.
அட்டம் : அரங்குச்சி

40000 : 1190

நீண்ட : 469. 67
பெயர் : கூலயார் (கே) பரப்பு : 0.88.0 ஏர்



Area granted for quarry lease

[Signature]
REGISTERED HOLDER
(LESSEE)

[Signature]
20/12 (DISTRICT COLLECTOR)
LESSOR

[Signature]
12/3/98
FIRKA SURVEYOR,
CHINNADHARAPURAM FIRKA;





தமிழ்நாடு தமில்நாடு TAMIL NADU



க. பி. சந்திரன்.
கர்வார் மாவட்டம்
மாவட்டம்

3449
9.3.2007
079

10AA 320749

G. BASKARAN,
STAMP VENDOR,
L.No: 5362/A17/02.6,
181, Vaiyapuri Nagar, Red Cross,
KARUR, TAMILNADU.

TOTAL SEIGNIORAGE AMOUNT (5 Years)	: Rs. 4,32,000/-
SECURITY DEPOSIT	: Rs. 5,000/-
AREA ASSESSMENT (5 Years)	: Rs. 1,170/-

(Proceedings of the District Collector, Karur Rc./B/572/G&M/2006 dated 7.03.2007)

APPENDIX-V
(See Rule 33)

FORM OF AGREEMENT FOR QUARRYING AND CARRYING AWAY MINOR MINERALS BY LESSEE IN RYOTWARI LANDS IN WHICH THE MINERALS BELONG TO GOVERNMENT.

AGREEMENT made this... 24th... day... March... of 2007 between Thiru P.Senthilvel, S/o. K.Palanivel, Pullagoundampalayam, Gudalur (West), Aravakurichi Taluk, Karur District (hereinafter referred as "the registered holder" which term shall where the context so admits include also their heirs, executors, administrators, legal representatives and assigns) of the first part and

Correction: Nil
Insertion: Nil
P. Senthilvel,
REGISTERED HOLDER

[Signature]
REGISTERED HOLDER
(LESSEE)

[Signature]
DISTRICT COLLECTOR
KARUR.

646
07

10/3/

whereby certify that on the production of the original documents, I have satisfied myself that the stamp duty of Rs. 5000/- has been paid there for

Document No 646... of 2007
of Book ... Contains
16 sheets ... sheet

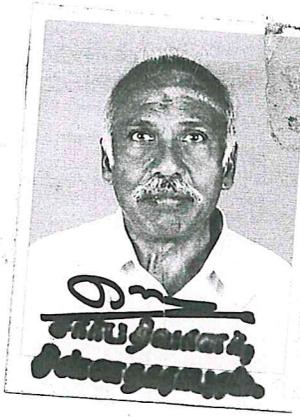

Sub Registrar.


Sub Registrar.



Presented in the office of the
sub Registrar of Chinnachinrapuram
and fee of Rs 4.405 paid
between the hours of 4:5
on the 10th day of April 2007

LEFT THUMB



 S/o P.S.M. Komara
Samyounder Pullagoundamp
layam Periya mathiyagudalur P.
St.

Execution admitted by.

LEFT THUMB

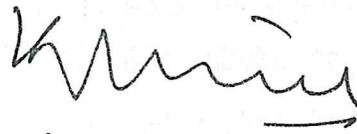


P. Sankar S/o K. Palanivel Pullagoundampalayam
Gudalur (west)

இவ்வ அடையாள அட்டை எண்: 15/W/0010701
சரிபார்க்கப்பட்டது.

LEFT THUMB



 S/o P.S.M. Komara Samy
under Pullagoundampalayam Periya mathiyag
Gudalur Post.

இவ்வ அடையாள அட்டை எண்: 15/W/0010701
சரிபார்க்கப்பட்டது.

Thiru K.Palanivel, S/o. P.S.M. Komarasamy Gounder, Pullagoundampalayam, Periyamathiagudalur Post, Aravakurichi Taluk, Karur (herein after referred to as "the lessee" which expression shall where the context so admits include his heirs, executors, administrators, legal representatives and assigns) of the second part and the Governor of Tamil Nadu (hereinafter referred to as "the Government" which expression where the context so admits, include also his successors in office and assigns) of the third part.

Whereas the registered holder hold the lands described in the Schedule hereto and intends to lease out to the lessee of the said lands for the purpose of quarrying ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING ONLY in the said lands and to deposit quarrying waste in the said lands and has lodged with Collector the lease and accurate map or sketch of the said lands.

AND WHEREAS the lessee or tenant of the registered holder has made application to the Collector of the District of Karur (hereinafter referred to as "the Collector") seeking grant of quarrying lease for ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING ONLY in the said lands and to deposit quarrying waste in the said lands and has lodged with the Collector an accurate map or sketch of the said lands.

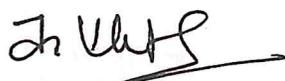
AND WHEREAS the Collector, acting for and on behalf of the Government, has granted a quarrying lease to the lessee or tenant of the registered holder and allowed him to commence quarrying operations for ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING ONLY in the said lands and to deposit quarrying waste thereon by the lessee or tenant of the registered holder

AND WHEREAS the Collector is prepared to allow the said registered holder or lessee to commence quarrying operations and to deposit quarrying waste in or on the said lands described in the Schedule for a period of Five years from ..24th day of ...March.....2007 to ..23rd.....day of ...March...,2012 upon the registered holder and the lessee entering into the agreement herein contained.

AND WEHREAS the lessee has deposited with the Collector, the sum of Rs.5,000/- (Rupees five thousand only) as Security for the due performance or the covenants, agreements and provisos or damage which may be incurred by the Government by reason of any of the said lands described in the schedule hereto being

Correction, Nil

Insertion, Nil

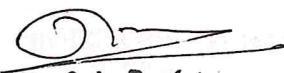

DISTRICT COLLECTOR
KARUR.

13
/


REGISTERED HOLDER


REGISTERED HOLDER
(LESSEE)

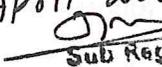
Document No 646 of 2007
of Book I Contains
16 sheets 2 sheet


Sub Registrar.

IDENTIFIED BY

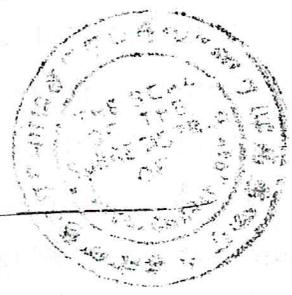
~~R. P. Jee.~~ ~~Chandrasekhar~~ ~~Somnath~~ ~~Govindarajulu~~
K.P. Jee. S/O ~~Govindarajulu~~ ~~Govindarajulu~~
K.P. Jee. Govindarajulu

I have satisfied myself as to the execution of the instrument by Thiru T.N. Venkatesh I.A.S
District Collector Karur
who is exempted from personal appearance under section 68 (1) of the Registration Act.

10th day of April 2007

Sub Registrar.

Registered as No 646 of 2007
of Book I Volume 528
Pages 136 to 150
12th day of April 2007


Sub Registrar.



Duplicate: Difference between the original and the duplicate is nil
in interlineation blanks alteration etc nil.

Reader: 

Compared By

Examiner: 


Sub Registrar

Date: 10.4.07

rendered unfit for cultivation by the quarrying operations therein or by the deposit of quarrying waste thereon by either the registered holder or the lessee.

AND WHEREAS the lessee has at the request of the registered holder and in consideration of such approval by the Collector of the quarrying operations as herein before recited agreed to join in these presents for the purpose of entering into covenants, agreements and provisos hereinafter contained as surety for the registered holder.

NOW THESE PRESENTS WITNESS and the registered holder and lessee do hereby jointly and severally and each of them doth individually hereby covenant and agree with the government as follows:

1. To carry on quarrying operations during the said term in a proper and workmen like manner and to deposit quarrying waste on the lands described in the schedule hereto and to answer and to account at all reasonable times to the Government for all acts and defaults committed by any servants, agents or workmen employed by the registered holder or lessee in carrying on such operations or in making such deposit.

2 To pay on the.....23rd.....day ofMarch....., 2008 next and on the23rd..... day ofMarch..... every succeeding year during so long as the operations as aforesaid are carried on, into the Government Treasury to the credit of the Government in addition to the land assessment for the time being payable in respect of the said lands seigniorage on the minerals quarried at the rates prescribed by the Government from time to time.

3. To abide by the rules prescribed by the Government from time to time regarding quarrying of ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING ONLY.

4. To keep correct accounts in such form as the Collector shall from time to time require and direct showing the quantities and other particulars of all minerals obtained by the registered holder or the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and to prepare and maintain from time to time when so directed by the said Collector complete and correct plans of all mines and working in the said lands and to allow any officer hereunto authorised by the Commissioner and Director of Geology and Mining, Chennai from

Correction: Nil

insertion: Nil


DISTRICT COLLECTOR
KARUR.

19
/ 32


REGISTERED HOLDER


REGISTERED HOLDER
(LESSEE)

time to time and at all times to examine such accounts and any such plans and to supply and furnish when so required all such information and returns regarding all or any of the matter aforesaid as the Government may, from time to time, require and direct ;

5. To allow any officer authorised by the Commissioner and Director of Geology and Mining, Chennai in that behalf from time to time and at all times to enter upon any part of the said lands where any mining operations may be carried on for the purpose of inspecting the same.

6. To forthwith send to the Collector a report of any accident which may occur at or in the said lands and also of the discover therein of any mineral other than ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING.

7. Not to claim any remission of assessment in respect of any of the said lands which shall be rendered unfit for surface cultivation by the carrying on of any quarrying operations or by the deposit of quarrying waste unless thirty times of the assessment thereon has been deducted under proviso 2 hereunder..

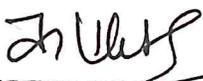
PROVIDED ALWAYS and it is hereby further agreed by and between the parties as follows:-

1. That it shall be lawful for the registered holder or lessee as the case may be at any time to cease quarrying operations under these presents provided the registered holder or lessee shall pay the Government or the Collector the land assessment, cess and seigniorage payable by the registered holder or the lessee under these presents upto the end of the year in which the registered holder or the lessee shall cease such quarrying operations and shall restore the said lands fence or fill in abandoned pits and excavations therein if required by the Collector as next hereinafter provided and upon, the registered holder or the lessee so doing these presents shall cease and determine.

2. That in case the registered holder shall relinquish the whole or part of the said lands in case of the expiry of sooner determination of this agreement then and in any such case, The registered holder in the case of relinquished and the registered holder and the lessee in other cases shall restore said lands or the area relinquished or so much thereof as the Collector shall require to be restored to a state fit for cultivation

Correction: Nil

Insertion: Nil


DISTRICT COLLECTOR
KARUR.

20
/ 32


REGISTERED HOLDER


REGISTERED HOLDER
(LESSEE)

and shall securely and permanently fence or fill in all abandoned pits and excavations therein as the Collector shall require to be so fenced or filled in and in case the registered holder or the lessee shall fail or neglect to restore any such lands with the registered holder or the lessee be required to restore to a state fit for cultivation or to so fence or fill in any such abandoned pit, or excavation which the registered holder or the lessee shall be required to so fence, or fill them and in any such case, it shall be lawful for the Collector to so restore any such lands, or as the case may be, to so fence or fill in any such pit or excavation at the expense of the registered holder and to apply the said sum of Rs.5,000/- so deposited in or towards the cost of so doing and to deduct from the amount of the said deposit and retain on behalf of the Government a sum equal to thirty times the assessment of the said lands which shall have been rendered unfit for cultivation.

If however, the amount of deposit is not sufficient to cover the cost of such restoration of fencing or filling as the case may be or to meet thirty times the assessment in the area rendered uncultivable, it shall be lawful for the Government to recover the balance by resort to Civil Court.

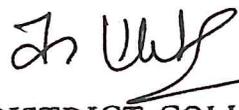
3. That all area assessment, cess and seigniorage payable under these presents shall recoverable under the provisions of the Tamil Nadu Revenue Recovery Act, 1864, or any subsisting statutory modification thereof, as if the same were arrear of land revenue.

4. That in the event of any breach of the registered holder or any of the conditions of these presents it shall be lawful for the Government to levy enhanced seigniorage subject to the maximum of five times of the normal rate or for the Collector to give notice in writing to the registered holder of their intention to cancel these presents whereupon the same shall stand cancelled but without prejudice to any rights which the Government may have against the registered holder in respect of any antecedent claim or breach of covenant or condition.

5. That any notice to be given to the registered holder may be addressed to their last known place of abode and where a notice has been so addressed it shall be deemed to have been duly served for the purpose of these presents.

Correction: Nil

Insertion: Nil


DISTRICT COLLECTOR
KARUR.

21/22



REGISTERED HOLDER



REGISTERED HOLDER
(LESSEE)

6. Should any question or dispute arise regarding an agreement executed in pursuance of these rules or any matter or thing connected therewith or the powers of the registered holder thereunder, the amount or payment of the seigniorage fee or area assessment made payable thereby, the matter in issue shall be decided by the Commissioner and Director of Geology and Mining, Chennai. In case the registered holder/lessee is not satisfied with the decision of the Commissioner and Director of Geology and Mining, the matter shall be referred to the State Government.

7. The lessee shall abide by the conditions laid down in the Payment of Wages Act, 1936 (Central Act IV of 1936), the Mines Act, 1952 (Central Act XXXV of 1952) and the Indian Explosives Act, 1884 (Central Act IV of 1884).

OTHER CONDITIONS

1) The permission granted to the lessee to quarry ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING ONLY in the said patta land is valid for from.....24th.....day of.....March.....2007 to.....23rd.....day of.....March....., 2012.

2) The lessee should register the agreement deed in the concerned Sub-Registrar Office, at the expense of the lessee within 30 days from the date of execution of the agreement.

3) The lessee shall remove or transport the ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING ONLY from the lease area only after payment of area assessment, seigniorage fee or dead rent whichever is higher at the rates prescribed from time to time in Appendix-II to the Tamil Nadu Minor Mineral Concession Rules, 1959 and after obtaining transport permit and despatch slips from the District Collector or the Officer authorised by him in this behalf.

4) The lessee should keep correct accounts showing the quantities and other particulars of all minerals obtained from the leasehold area and maintain registers at the quarry site.

5) The lessee should send monthly report to the Deputy Director of Geology and Mining, Karur furnishing the particulars of the quantities of Minerals quarried, transported etc., before 5th day of every month.

Correction: Nil

Insertion: Nil


DISTRICT COLLECTOR
KARUR.


REGISTERED HOLDER


REGISTERED HOLDER
(LESSEE)

6) The lessee shall not disturb nearby habitations, buildings, water course, banks or water tanks, rivers, trees, roads, cart tracks, foot path and other public properties while quarrying in the leasehold area.

7) The lessee shall not cause hindrance to the adjoining pattadars or public while quarrying in the leasehold area.

8) A safety distance of 500 metres to the nearby habitations, and 50 metres to the roads, railway lines, and electric and Telephone lines and 10 metres to foot paths, village roads should be left while quarrying.

9) The lessee should allow any officer authorised by the District Collector or any officer authorised by him in this behalf or any other officer authorised by the State Government in this behalf to inspect the area and verify records and accounts and furnish such information under the terms as may be required by them.

10) The lessee shall carry out the quarrying operations in skilful, scientific and systematic manner keeping in view of the proper safety of the labour, conservation of minerals and preservation of environmental ecology.

11) The lessee shall allow any officer authorised by the District Collector and Commissioner and Director of Geology and Mining to enter upon the area and inspect for the purpose mentioned to conditions (4) and (10) above and also carry out the directions issued to the satisfaction of the above said authorities.

12) No quarrying and activities connected there to shall be done before the execution of lease deed and its registration at the cost of the lessee.

13) The lessee should restrict his quarrying operation strictly within the permitted area as defined in the sketch.

14) The lessee should maintain at his cost proper sign boards indicating the Survey numbers, Years of the lease, Name of the lessee and the lease period to the satisfaction of the District Collector/Commissioner and Director of Geology and Mining and maintain it at all time at the quarry site.

15) No working shall be made within a distance of 7.5 metres of the boundaries of the permitted area.

16) The lessee should make his own arrangements to form the approach road from the public road to the place of his quarry.

Correction: Nil

Insertion: Nil


DISTRICT COLLECTOR
KARUR. 23
/32


REGISTERED HOLDER


REGISTERED HOLDER
(LESSEE)

17) The lessee shall, at his own cost, erect boundary marks round the area shown in the plan annexed to the lease deed and in which he works minerals and at all times maintain and keep such boundary marks in good repair and condition.

18) The lessee shall remove, or allow removal and transportation of ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING from the area where quarrying is permitted only after obtaining bulk transport permit and fascimiled despatch slips in the forms prescribed in Appendices XII and XIII to Tamil Nadu Minor Mineral Concession Rules, 1959 from the officer authorised in this behalf by the District Collector. The registered holder or his men in turn shall issue the fascimiled despatch slips to the vehicles used for removal or transportation of ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING furnishing the particulars in the despatch slips specifically indicating the vehicle number, the quantity of ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING allowed to be transported by the vehicle by using that despatch slip and the time of issue of the despatch slips to the vehicle. All the vehicles used for transporting ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING from the said lands shall be in possession of the individual despatch slips for the quantity of the ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING available in the vehicle at all the times of transportation of the ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING by the vehicle. Proper accounts should be maintained for permit and despatch slips obtained, issued etc.

19) The lessee shall use the said lands only for the purpose of quarrying ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING specified in the quarry lease. If any error or wrong description of the mineral is found in the order granting the quarrying lease or in the lease deed, it is liable to be corrected at any time and the lessee shall not claim any right whatsoever based on any such error or wrong description of the minerals found in the order granting quarrying lease or in the lease deed.

20) The lessee should not quarry stones in block which can be used for polishing and export purposes.

21) The lessee should not quarry stones more than 30 Cubic Centimetre in size.

Correction: Nil

Insertion: Nil


DISTRICT COLLECTOR
KARUR.

24
/22



REGISTERED HOLDER


REGISTERED HOLDER
(LESSEE)

22) If any mineral not specified in the lease deed is discovered the registered holder shall not win or dispose of such mineral without obtaining the permission of the authority empowered to grant lease for quarrying of the discovered minerals and without payment of seigniorage fee. If the registered holder fails to intimate the Collector the discovery of such new minerals within a period of 30 days from the date of discovery of the mineral, the Collector may levy enhanced seigniorage fee upto 15 times of ordinary seigniorage fee.

23) The lessee is not entitled to remove the ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING from the said land after expiry of the period of the quarrying lease granted.

24) The lessee shall not sublet the lease to anybody.

25) The lessee shall not claim compensation from the Government for the losses if any incurred by him in quarrying.

26) The lessee shall be held responsible for accidents if any happened to the labourers and others while quarrying and Government shall not be held responsible for this.

27) The lessee shall be held responsible for all losses due to improper working of the quarry during and after the period of lease and he should pay the penalty to be levied for this.

28) Simple interest at the rate of 24% per annum or at the rates prescribed by the Government from time to time shall be levied, if the amount due to Government is not paid within the due date.

29) The arrears of any amount payable shall be recovered under the provisions of the Tamil Nadu Revenue Recovery Act, 1864.

30) In case of breach by the lessee or his transferee or assignee of any of Tamil Nadu Minor Mineral Concession Rules, 1959 or of the conditions of the lease, the Government/the Commissioner and Director of Geology and Mining /the District Collector without prejudice to any other penalty which may be therein imposed in respect of such breach, may cancel the lease after granting an opportunity of hearing to the said person.

Correction: Nil

Insertion: Nil


DISTRICT COLLECTOR
KARUR.

25
/32


REGISTERED HOLDER


REGISTERED HOLDER
(LESSEE)

31) The terms and conditions are also subject to such further modifications, deletion and additions alterations as may be ordered by the Government from time to time.

32) The lessee shall pay seigniorage or dead rent whichever is more in respect of the actual quantity of ROUGH STONE SUCH AS ARALAI, JELLY & SHOLING removed at the rates prescribed from time to time in Appendix-II of the Tamil Nadu Minor Mineral Concession Rules, 1959. Besides seigniorage or dead rent the lessee has to pay area assessment. The lessee has also to pay any other amount prescribed by the Government from time to time.

33) The lessee shall comply with provisions of Labour Laws applicable to stone quarry. Any contravention of the provisions shall attract legal proceedings of the appropriate Government.

34) The lessee should leave a safety distance of 10 metres safety distance to the cart track running on the eastern side of the area granted for quarry lease.

35) The lessee should leave 10 metres safety distance on either side to the low tension powerline crossing in Sf No. 1190.

36) Besides the above said conditions, the lessee shall abide by the conditions laid down in Tamil Nadu Minor Mineral Concession Rules, 1959 and Mines and Minerals (Development and Regulation) Act, 1957 and the orders of the Government, Commissioner and Director of Geology and Mining and Collector to be issued from time to time.

THE SCHEDULE

Name of Taluk: Aravakurichi

Name of Village: Gudalur (West)

S.F. NO.	Extent in Hectares	Assessment	BOUNDARIES			
			NORTH	SOUTH	EAST	WEST
1201 (P)	0.97.0	Rs. 100/- per hectare per annum	S.F.No. 1201(P) 1198	S.F.No. 1203	SF.No. 1202	S.F.No. 1200
1190/1 (P)	0.06.0		S.F.No.1196	S.F.No. 1190/1(P)	SF.No. 1191	S.F.No. 1196, 1197

Correction: Nil

Insertion: Nil


DISTRICT COLLECTOR
KARUR.


REGISTERED HOLDER


REGISTERED HOLDER
(LESSEE)

PROCEEDINGS OF THE DISTRICT COLLECTOR, KARUR.

PRESENT: THIRU T.N. VENKATESH, I.A.S.,

Re.B/572/G&M/2006.

Dated 03.03.2007.

Sub Mines and Quarries – Karur District – Aravakurichi Taluk – Gudalur (West) Village – Over an extent of 2.34.0 hecets in S.F.Nos.1201 (P) etc., - Quarry lease to quarry roughstone application preferred by Thiru K. Palanivel, Periyamathiagudalur - Orders Issued – Regarding.

Ref 1 Quarry lease application preferred by Thiru K. Palanivel, Periyamathiagudalur dt:27.11.2006.

2. Report of the Special Revenue Inspector (Mines) Karur dt:12.02.2007.

3. Report of the Deputy Director (Geology and Mining) Karur, dt:02.03.2007

4. Other connected records.

= = =

ORDER:

Thiru. K. Palanivel, S/o.P.S.M. Kumarasamy, Pullagoundanpalayam, Periyamathiagudalur Post, Aravakurichi Taluk, Karur District has applied for the grant of quarry lease to quarry roughstone over an extent of 2.34.0 hecets., of patta land in S.F.Nos.1201 (Part) (0.97.0 hecets.), 1191 (0.95.0 hecets.), 1190 (P) (0.06.0 hecets.), 1197 (P) (0.25.0 hecets.) and 1198 (P) (0.11.0 hecets.) of Gudalur (West) Village, Aravakurichi Taluk, Karur District for a period of five years, vide reference 1st cited.

2) The Special Revenue Inspector (Mines) in his report 2nd cited has reported that the area applied for quarry lease in S.F.Nos.1201 (P), 1191, 1190 (Part) stands registered in the name of the applicant Thiru K. Palanivel vide Patta No.296 of Gudalur (West) Village, Aravakurichi Taluk and the S.F.Nos.1197 (P) and 1198 (P) stands registered in the name of Thiru Senthilvel, S/o.Palanivel vide patta No.512 of Gudalur (West) Village, Aravakurichi Taluk and the pattadar have given consent for quarrying roughstone for a period of 6 years from 19.02.2007 through an agreement executed before the Notary Public. Hence, the applicant have surface rights over the area applied for the grant of quarry lease. There are no permanent buildings, temples.

monuments in and around the area applied for quarry lease. There is no pond, lake, river in the area applied for quarry lease. There is no habitation within the radius of 300 metres from the area applied for quarry lease. The above land is not required for public purposes. The above land is not covered under Land Ceiling Act and Land Acquisition Act. The Village Administrative Officer in his statement has state that there is no objection raised by the public of the village for the grant of quarry lease. Finally, the Special Revenue Inspector (Mines) has recommended for the grant of quarry lease in favour of the applicant.

3) The Deputy Director (Geology and Mining) Karur in his report 3rd cited has reported that

1. Previously, the area applied for quarry lease in respect of S.F.No.1201 was granted on lease in favour of the applicant for a period of five years vide District Collector's Proceedings Rc.D.314/2000 dt:15.03.2001. Now, the applicant has applied for the fresh grant of quarry lease. The average dimension of the pit quarried by the ex-lessee is 55 M x 45 M x 5 M
2. the area applied for quarry lease is flat terrain. The rock type available in this area is Charnockite. The Charnockite is traversed with numerous pegmatite veins. The rock formation is highly joined and fractured in nature. The formation is striking almost North-South and dips almost vertically. The rock type found to occur in this area is suitable for exploitation of roughstones viz., Aralai and jelly. The approximate quantity of the mineral that may be available in this area is calculated as 1,20,000 M³ or 21,420 Lorry loads
3. Approach road is available for the area applied for quarry lease.
- 4 One cart track is running on the eastern side of the area applied for quarry lease, in S.F.Nos.1201 & 1191 and Low tension powerline is crossing in East-West direction in S.F.No.1190.
5. the area applied for quarry lease is a plain terrain surrounded by dry lands and there is no thick forest around the applied area. Hence, there is no chance for any destabilization, environmental degradation and ecological imbalance due to the proposed quarrying activities.

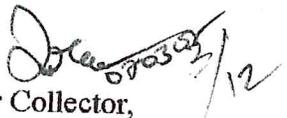
Finally, the Deputy Director (Geology and Mining) Karur has stated that the application preferred by Thiru. K. Palanivel, S/o.P.S.M. Kumarasamy, Pullagoundanpalayam, Periyamathiagudalur Post, Aravakurichi Taluk, Karur District for

the grant of quarry lease to quarry roughstone over an extent of 2.34.0 hecets., of patta land in S.F.Nos.1201 (Part) (0.97.0 hecets.), 1191 (0.95.0 hecets.), 1190 (P) (0.06.0 hecets.), 1197 (P) (0.25.0 hecets.) and 1198 (P) (0.11.0 hecets.) of Gudalur (West) Village, Aravakurichi Taluk, Karur District may be considered for the grant of quarry lease for a period of 5 years as per Rule 19(1) of Tamil Nadu Minor Mineral Concession Rules, 1959 with usual terms and conditions and also subject to the following special condition that

- (1) the applicant should leave 10 Metres safety distance to the cart tract running on the eastern side of the area applied for quarry lease.
- (2) the applicant should leave 10 Metres safety distance on either side to the low tension powerline crossing in S.F.No.1190.

4) In view of the above, the quarry lease to quarry aralai, jelly and sholing over an extent of 2.34.0 hecets., of patta land in S.F.Nos.1201 (Part) (0.97.0 hecets.), 1191 (0.95.0 hecets.), 1190 (P) (0.06.0 hecets.), 1197 (P) (0.25.0 hecets.) and 1198 (P) (0.11.0 hecets.) of Gudalur (West) Village, Aravakurichi Taluk, Karur District is granted in favour of Thiru. K. Palanivel, S/o.P.S.M. Kumarasamy, Pullagoundanpalayam, Periyamathiagudalur Post, Aravakurichi Taluk, Karur District, for a period of 5 years as per Rule 19(1) of Tamil Nadu Minor Mineral Concession Rules, 1959 with usual terms and conditions and also subject to the following special conditions that,

- (1) the applicant should leave 10 Metres safety distance to the cart tract running on the eastern side of the area applied for quarry lease.
- (2) the applicant should leave 10 Metres safety distance on either side to the low tension powerline crossing in S.F.No.1190.


for Collector,
Karur.

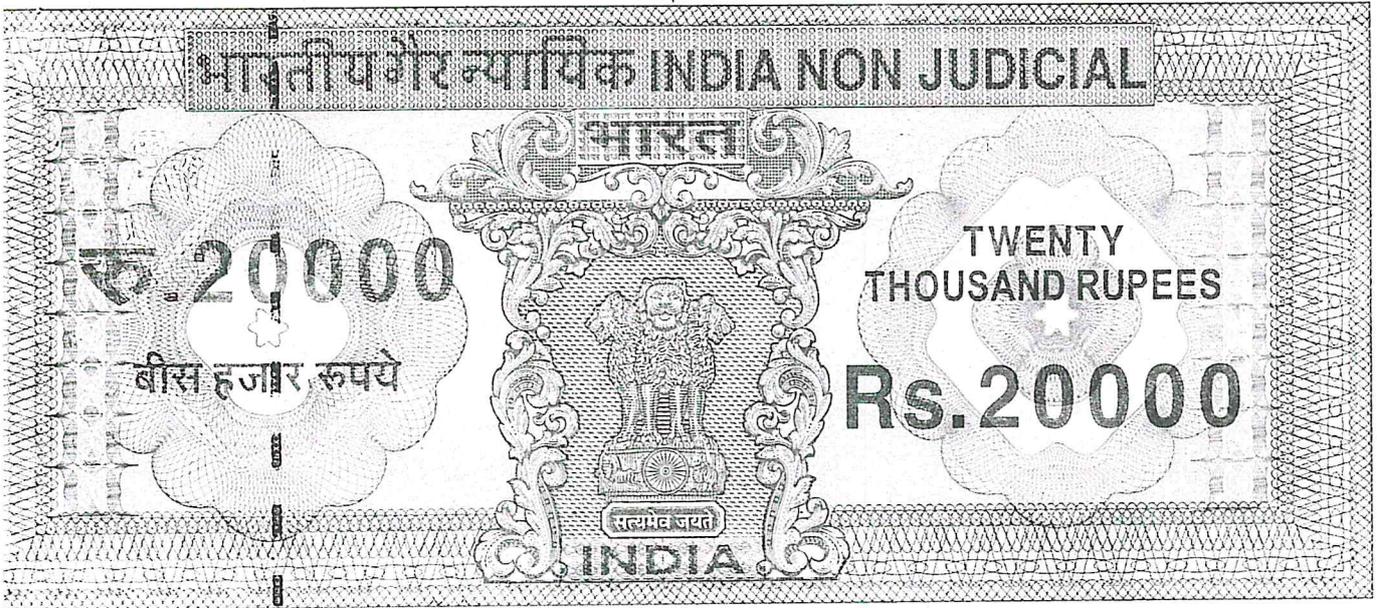
To
Thiru. K. Palanivel, S/o.P.S.M. Kumarasamy, Pullagoundanpalayam,
Periyamathiagudalur Post, Aravakurichi Taluk, Karur District
Copy to the Revenue Divisional Officer, Karur.

Copy to the Tahsildar, Aravakurichi.
Copy to the Village Administrative Officer, Gudalur (West) Village.
Copy to the President, Gudalur (West) Village, Aravakurichi Taluk.


11/9/07


07/03/07

796/2022



திருநாடு தமிழ்நாடு TAMILNADU

50000/127922

B 127922

01.03.2022

P. சந்திலவேல்

தலைவர், காரூர் மின்னியல் மற்றும் கரிமத் துறைமுகம்

S. சிவசுப்பிரமணியன்

முதல் துறைமுகப் பொருளாதார அமைச்சர்,
காரூர் மின்னியல் மற்றும் கரிமத் துறைமுகம்,
L.No: 2/2008

APPENDIX - IV

(See Rules 19(1) and 22 of the TamilNadu Minor Mineral Concession Rules, 1959)

FORM OF AGREEMENT FOR QUARRYING AND CARRYING AWAY MINOR MINERALS FROM RYOTWARI LANDS IN WHICH THE MINERALS BELONGS TO GOVERNMENT.

- i). G.O. (Ms) No. 169, Industries (MMC.1) Department dated 04.08.2020.
- ii). SEIAA - TN, Chennai-15, Environment Clearance Letter No. SEIAA - TN/F/No.7394/1(a)/ EC.No.4267/2020, Dated: 28.07.2020
- iii). Deputy Director, Geology and Mining, Karur Proceedings No.40/Mines/2019, Dated.18.03.2022

AGREEMENT made this 18th day of **March - 2022** between **Thiru.P.Senthilvel, S/o.K.Palanivel, Pullagoundampalayam, Periyamathiyagudalur Post, Aravakurichi Taluk, Karur District** (herein after referred to as "the Registered Holder/ Lessee" which term shall include

P. Senthilvel

REGISTERED HOLDER / LESSEE

DEPUTY DIRECTOR,
GEOLOGY AND MINING,
KARUR.

Document No.	796	of	2022
of Book	1	Contains	18
Sheets	1	Sheet	
B. Senthilvel Registering Officer			



in these presents where the context so admits include also his heirs, executors, administrators, legal representatives and assigns) of the one part and the Governor of TamilNadu (hereinafter called "the Government" which term shall where the context so admits, include also his successors in office and assigns) of the other part.

WHEREAS the Registered Holder holds (amongst others) the lands described in the schedule hereunder written (hereinafter referred to as the said lands) and demarcated in the map enclosed and coloured.

AND WHEREAS, the Registered Holder/ Lessee has made application to the District Collector (or) Assistant Director of Geology and Mining, Karur (hereinafter referred to as "District Collector (or) Assistant Director of Geology and Mining") seeking grant of quarrying lease for quarrying Rough Stone and Gravel in patta lands of S.F.Nos.1190/1(0.56.0 hect) and 1191(0.95.0 hect) Over an extent of 1.51.0 Hectare in Gudalaur (West) Village, Aravakurhichi Taluk, Karur District and to deposit mining waste in the said lands and has lodged with the District Collector (or) Assistant Director of Geology and Mining an accurate map or sketch of the said lands.

AND, WHEREAS, the District Collector (or) Assistant Director of Geology and Mining, Karur acting for and on behalf of the Government, has granted a quarrying lease to the registered holder and allowed him to commence quarrying operations for Rough Stone and Gravel in the said lands and to deposit mining waste thereon by the Registered Holder/ Lessee.

AND WHEREAS, the Registered Holder/ Lessee has deposited with the District Collector (or) Assistant Director of Geology and Mining, Karur, the sum of **Rs.10,000/- (Rupees Ten thousand only) vide E.Challan No.20220301009383, Dated:01.03.2022** as security against any loss or damage which may be incurred by the Government by reason of any of the said lands being rendered unfit for cultivation by any mining operations therein of the registered holder or by the deposit of mining waste thereon by the Registered Holder/ Lessee.

NOW THESE PRESENTS WITNESS and the Registered Holder/ Lessee doth hereby agree with the Government in the manner following, that is to say:-

Document No.	796	of	2022
of Book	1	Contains	18
Sheets	2	Sheet	
		S. A. Registering Officer	

P. Subodh

REGISTERED HOLDER/ LESSEE

[Signature]
DEPUTY DIRECTOR,
GEOLOGY AND MINING,
KARUR.



1. The Registered Holder / Lessee shall be at liberty at all times during the period of the lease to carry on mining operations for rough stone and gravel in the said lands for a period of five years from 18.03.2022 to 17.03.2027 (Eighteenth - day of March - Two Thousand Twenty Two to Seventeenth day of March - Two Thousand Twenty Seven in a proper and workman like manner and to deposit mining waste on the said lands and shall at all times be answerable and accountable to the Government for all acts and defaults by any of his nominees, servants or agents in carrying on such operations or in making such deposit.

2. The Registered Holder / Lessee shall and will on the18th.....day of ..March. next and on the17th.....day ofMarch.. every succeeding year during so long as he shall have carried on any such mining operations as aforesaid pay to the Collector or Assistant Director for and on behalf of the Government in addition to the land assessment for the time being payable in respect of the said lands, seigniorage on the minor minerals at the rate specified in Appendix II to the Tamil Nadu Minor Mineral Concession Rules,1959.

3. The Registered Holder / Lessee shall and will keep correct accounts in such form as the District Collector (or) Assistant Director of Geology and Mining, Karur shall from time to time required and direct showing the quantities and other particulars of all minerals obtained by the registered holder from the said lands and also the number of persons employed in carrying on the said mining operations therein and shall. From time to time when so directed by the District Collector (or) Assistant Director of Geology and Mining, Karur prepare and maintain complete and correct plans of all mines and working in the said lands and shall allow any officer hereunto authorized by the Director of Geology and Mining, Tamil Nadu from time to time and at any time to examine such accounts and any plans and shall when so required supply and furnish all such information and returns regarding all or any of the matter aforesaid as the government shall, from time to time, required and direct.

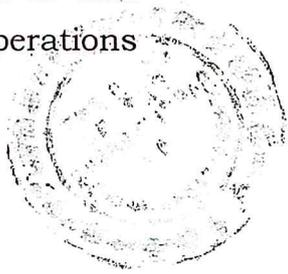
4. The Registered Holder / Lessee shall and will at all times allow any officer authorized by the Director of Geology and Mining, Tamil Nadu in that behalf to enter upon any part of the said lands where any mining operations may be carried on for the purpose of inspecting the same.

P. Subramanian
REGISTERED HOLDER / LESSEE

Document No.	796	of	2022
of Book	1	Contains	18
Sheets	3	Sheet	

Registering Officer

DEPUTY DIRECTOR
GEOLOGY AND MINING,
KARUR.



5. The Registered Holder / Lessee shall forthwith send to the District Collector (or) Assistant Director of Geology and Mining, Karur a report of any accident, which may occur at or in the said lands and also of the discovery of any mineral other than Rough stone and Gravel.

6. It shall be lawful for the Registered Holder / Lessee at any time to cease mining operations under these present provided he shall pay to the District Collector (or) Assistant Director of Geology and Mining, Karur for and on behalf of the Government land assessment, cess and seigniorage due to the Government and shall restore the said lands or fence or fill in abandoned pits and excavations therein if required by the District Collector (or) Assistant Director of Geology and Mining, Karur and upon his so doing these presents shall cease and determine.

7. In case the Registered Holder/Lessee shall relinquish the whole or any part of the said lands or in case of the expiry or sooner determination of this agreement then and in any such case, he shall restore the lands so relinquished or so much thereof as the District Collector (or) Assistant Director of Geology and Mining, Karur shall require to be restored to a state fit for cultivation or shall securely and permanently fence or fill in all such abandoned pits and excavations there in as the District Collector (or) Assistant Director of Geology and Mining, Karur shall require to be so fenced or filled in, and in case the registered holder shall fail or neglect to restore any such land which he shall be require to be so fenced or filled in, and in case the Registered Holder/Lessee shall fail or neglect to restore any such land which he shall be required to restore to a state fit for cultivation or to so fence or fill in any such abandoned pit, or excavation which he shall be require to so fence or fill in them and in any such case, it shall be lawful for the District Collector (or) Assistant Director of Geology and Mining, Karur to so restore any such lands, or as the case may be, to so fence or fill any such pits or excavation at the expense of the Registered Holder/Lessee and to apply the said sum of Rs.10,000/- so deposited in or towards the cost of so doing and to deduct from the amount of the said deposit and retain on behalf of the Government a sum equal to thirty times the assessment of the said lands which shall have been rendered unfit for cultivation. If however, the amount of deposit is not sufficient to cover the cost of such restoration of fencing or filling in or to meet thirty times the assessment on the area rendered uncultivable, it shall be lawful for the Government to recover the balance by resort to civil court.

REGISTERED HOLDER / LESSEE

P. Subramanian

Document No.	796	of	2022
of Book	4	Contains	18
Sheets	4	Sheet	

Registering Officer

[Handwritten Signature]

DEPUTY DIRECTOR,
GEOLOGY AND MINING,
KARUR.



8. The Registered Holder/Lessee shall not be entitled to any remission of assessment in respect of any of the said lands which shall be rendered unfit for surface cultivation by the carrying on of any mining operations or by the deposit of mining waste, unless thirty times the assessment thereon has already been deducted under the preceding clause.

9. The Registered Holder/Lessee shall not assign, lease or part with the possession of the said lands or any part thereof for the whole or any part of the said term without previous intimation / permission in writing to the District Collector (or) Assistant Director of Geology and Mining, Karur.

10. If the Registered Holder/Lessee does not intend to carry on mining operations himself, but intends to lease out the right to do so to another person the Registered Holder and his lessee shall enter into an agreement with Government binding themselves jointly and severally to accept the conditions and stipulations herein contained which agreement shall be in the form set out in Appendix V to the Tamil Nadu Minor Mineral Concession Rules, 1959.

11. All land assessments, cess and seigniorage payable under these presents shall be recoverable under the provisions of the Tamil Nadu Revenue Recovery Act. 1864, as if they were arrears of land revenue.

12. In the event of any breach by the Registered Holder/Lessee by any of the conditions of this agreement, it shall be lawful for the Government to levy enhanced seigniorage or for the District Collector (or) Assistant Director of Geology and Mining, Karur to give notice in writing to the registered holder of his intention to cancel these presents whereupon the same shall stand cancelled but without prejudice to any rights which the Government may have against the pattadar in respect of any antecedent claim or breach of covenant or condition.

13. Any notice to be given to the Registered Holder/Lessee may be addressed to this last known place of abode and where a notice has been so addressed it shall be deemed to have been duly served for the purpose of these presents.

14. Should any question or dispute arise regarding the agreement executed in pursuance of these rules or any matter or thing connected therewith or the powers of the Registered Holder/Lessee there under, the amount or payment of the seigniorage fee or area assessment made payable thereby the matter in issue shall be decided by the Director of Geology and

P. Subramanian
 REGISTERED HOLDER / LESSEE

Document No.	796	of	2022
of Book	1	Contains	18
Sheets	5	Sheet	

Registering Officer

DEPUTY DIRECTOR,
 GEOLOGY AND MINING,
 KARUR.

Mining. In case the Registered Holder/Lessee is not satisfied with the decision of the Director of Geology and Mining, the matter shall be referred to the State Government, for decision.

15. The Registered Holder/ Lessee shall abide by the conditions laid down in the condition imposed by the SEIAA – TN, Chennai-15, Environment Clearance Letter No. SEIAA/TN/F/No.7394/1(a)/ EC.No.4267/2020, Dated: 28.07.2020, Payment of Wages Act, 1936 (Central Act IV of 1936), the Mines Act, 1952 (Central Act XXXV of 1952) and the Indian Explosives Act, 1884 (Central Act IV of 1884), Tamil Nadu Minor Mineral Concession Rules, 1959 and the rules made there under.

16. As per the Government letter No.1666/MMD.1/2020-1, dt:03.03.2020 additional condition incorporated that “the mining lease holders shall after ceasing mining operations undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc”.,

17. As per the G.O.(Ms)No.169 Industries (MMC-1) Department dated:04.08.2020 instead of District Collector the powers has been delegated to the Assistant Director/ Deputy Director at district level to process / grant of mineral concession of minor minerals other than Granite in respect of patta lands vested with concerned Assistant Director/ Deputy Director.

18. As per the Notification appended in the amendments made in G.O.(Ms)No.169 Industries (MMC-1) Department dated:04.08.2020. in rule 2, after clause (3), the following clause shall be inserted, namely: -

“(3-A) “Assistant Director of Geology and Mining” shall include Deputy Director of Geology and Mining”

19. As per the Approved Mining Plan total production/ Mineral Reserves of Rough Stone and Gravel for Five years lease period is Rough Stone - 172285 cubic meter and Gravel - 18216 cubic meter Hence, based on the approved Mining Plan and issuance of Environmental Clearance for the purpose of calculating stamp duty the anticipated Seigniorage Fee is Rs.1,07,65,943/- (Rough Stone - 1,01,64,815 + Gravel - 6,01,128) (Rupees One Crore Seven Lakhs Sixty Five Thousand Nine Hundred and Forty Three Only) Rs.1,333/- as Area Assessment for Five years (One Thousand Three Hundred Thirty Three only) and Rs.10,000/- as Security Deposit is (Rupees Ten Thousand only).

P. Subramanian
REGISTERED HOLDER / LESSEE

Document No. 796	of 2022
of Book	Contains 18
Sheets 6	Sheet

S. J. [Signature]
Registering Officer,
DEPUTY DIRECTOR,
GEOLOGY AND MINING,
KARUR.



சிறப்பு நிபந்தனைகள்:-

1. விண்ணப்ப புலத்தின் கிழக்கில் தென்வடலாக செல்லும் வண்டிப்பாதைக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி குவாரி பணி மேற்கொள்ள வேண்டும்.
2. விண்ணப்ப புலத்திற்கு தெற்கில் அமைந்துள்ள கிழ மேலாக செல்லும் தாழ்வழுத்த மின் பாதையை மாற்றி அமைத்த பின்னர் குவாரி பணி தொடங்க வேண்டும்.
3. வடக்கு பக்கம் சுமார் 80 மீட்டர் தொலைவில் அமைந்துள்ள அங்கீகரிக்கப்படாத பண்ணை வீட்டுக்கு பாதிப்பு ஏற்படாத வண்ணம் போதிய பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்யப்பட வேண்டும்.

நிபந்தனைகள்:-

1. குத்தகைக்காலத்தில் அருகில் உள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் மற்றும் அரசு புறம்போக்கு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு யாதொரு சேதமுமின்றி முறையாக குவாரிப்பணி செய்ய வேண்டும்.
2. அனுபவம் வாய்ந்த வெடிபொருள் பயன்படுத்துவோர் மூலம் குறைந்த அளவு சக்தி கொண்ட வெடிபொருட்களை பயன்படுத்தி அருகிலுள்ள பட்டா மற்றும் அரசு புலங்களில் எவ்வித ஆக்கிரமிப்பும், இடையூறுமின்றி குவாரிப்பணி மேற்கொள்ள வேண்டும்.
3. விதிகளின்படி ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தில் தெரிவித்துள்ள நிபந்தனைகளை முறையாக பின்பற்றி குவாரிப்பணி மேற்கொள்ள வேண்டும்.
4. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு-II-ல் கண்டுள்ளவாறு உரிமவரி (சீனியரேஜ் தொகை) செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்துதல் வேண்டும்.
5. கரூர் மாவட்ட கனிம கட்டமைப்பு அறக்கட்டளை (District Mineral Foundation Trust) நிதிக்காக சாதாரண கற்கள் எடுத்துச் செல்ல செலுத்தப்படும் சீனியரேஜ் தொகைக்கு 10% சதவீத தொகை மற்றும் அரசு அவ்வப்போது அறிவிக்கும் மாற்றங்களுக்கு ஏற்ப அறக்கட்டளை நிதி செலுத்தப்பட வேண்டும்.
6. குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றப்படும் நாள் குவாரி பணி தொடங்கப்படும் முதல் நாளாக கருதப்பட்டு அன்றைய தினத்திலிருந்து 5 ஆண்டுகளுக்கு மட்டுமே மாநில அளவிலான சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம் (SEIAA) வழங்கிய சுற்றுச்சூழல் ஒப்புதல் சான்று செல்லத்தக்கது.
7. மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் சுற்றுச்சூழல் ஒப்புதல் SEIAA - TN/F/No.7394/1(a)/EC.No.4267/2020, Dated: 28.07.2020 கடிதத்தில் தெரிவித்துள்ள சிறப்பு நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்யப்பட வேண்டும்.

Document No. 796/2022
 of Book 18
 sheets 7 Sheet
 REGISTERED HOLDER
 DEPUTY DIRECTOR,
 Registering OFFICE,
 GEOLOGY AND MINING,
 KARUR.

8. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.
9. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிட்டும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்ய வேண்டும்.
10. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
11. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், கிராமத்தின் பெயர், வட்டத்தின் பெயர், புல எண்., பரப்பு, குத்தகை ஆணை எண். குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விபரங்கள் குறிக்கப்பட்ட தகவல் பல்கையை தமது சொந்த செலவில் வைத்து நன்கு பராமரிக்க வேண்டும்.
12. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
13. குத்தகை வழங்கப்பட்ட பாறையில் குண்டுக்கல், ஜல்லி, அரளை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக் கூடாது.
14. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.
15. துணை இயக்குநர்/உதவி இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச் சீட்டில் வாகன எண். தேதி, புறப்படும் நேரம், செலுத்துமிடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின் படி மேல் நடவடிக்கை எடுக்கப்படும்.
16. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்தை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்ததோ கூடாது.

P. Subudhi

Document No. 196/2022
 of Book contains 18
 Sheets
 Registering Officer



DIRECTOR,
 GEOLOGY AND MINING,
 KARUR.

REGISTERED HOLDER / LESSEE

17. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் லாரி/வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.
18. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப் பணி செய்யப்பட வேண்டும்.
19. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
20. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
21. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு மற்றும் வருவாய் கோட்டாட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
22. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959-ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.
23. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.
24. தன் சொந்த செலவிலேயே குவாரியில் குத்தகை வழங்கப்பட்ட விஸ்தீரணத்தை வட்ட அளவர் மூலம் அளந்து நான்கு எல்லைக்கும் கல்தூண்கள் நட்டு அமைத்துப் பராமரித்து வர வேண்டும்.
25. குவாரிக்குரிய நடைச்சீட்டுகளை கண்டிப்பாக குவாரியில் இருந்துதான் வழங்க வேண்டும். நடைச்சீட்டுக்களின் அடிக்கட்டைகளை குவாரியில் வைத்திருக்க வேண்டும்.
26. குவாரி செய்யப்படும் கனிமங்களை சுரங்கத்திட்டத்தில் குறிப்பிடப்பட்டுள்ளவாறு உரிமம் வழங்கப்பட்ட பரப்பில் மட்டும் இருப்பு வைக்க வேண்டும்.
27. குவாரியில் வேலை செய்யும் தொழிலாளர்களின் நலன் பேணப்பட வேண்டும். குழந்தைத் தொழிலாளர்களை குவாரிப் பணியில் ஈடுபடுத்தக்கூடாது.
28. குவாரியில் வேலை செய்யும் தொழிலாளர்களுக்கு காப்பீட்டுத் திட்டம் ஏற்படுத்தித் தர வேண்டும் மற்றும் தொழிலாளர் நல வாரியத்தில் குவாரி தொழிலாளர்களின் பெயர்கள் பதிவு மேற்கொள்ள வேண்டும்.

Document No.....776 of 2022
of Book.....1.....Contains.....18
Sheets.....9.....Sheet
 Registering Officer.

DEPUTY DIRECTOR,
GEOLOGY AND MINING,
KARUR.

96

29. அனுமதிதாரர் புராதனச் சின்னங்களுக்கோ, அரசாங்க சொத்துக்களுக்கோ எவ்வித சேதமும் இன்றி குவாரி செய்ய வேண்டும். அருகாமையில் உள்ள பட்டா நிலங்களுக்கு எவ்வித சேதமும் இன்றி குவாரி செய்ய வேண்டும்.
30. அருகில் அமைந்துள்ள விவசாய நிலங்களுக்கு எவ்வித பாதிப்பும் இல்லாத வகையில் குவாரிப்பணி மேற்கொள்ள வேண்டும்.
31. வெடிபொருள் சட்டம் 1884-ல் தெரிவிக்கப்பட்ட சரத்துக்கள்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.
32. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம்/அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster/Mines mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.
33. சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம் அறிவுறுத்தியுள்ளவாறு, தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய முன் அனுமதி சான்று பெற்று சமர்ப்பிக்கப்பட வேண்டும்.
34. குத்தகைதாரரால் செலுத்தப்படும் சீனியரேஜ் தொகைக்கு 2% வருமானவரி (TCS) அல்லது அரசால் அவ்வப்போது அறிவிக்கும் வருமான வரி தொகை தவறாமல் செலுத்தப்பட வேண்டும்.
35. சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம் அறிவுறுத்தியுள்ளவாறு, தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய முன் அனுமதி சான்று பெற்று சமர்ப்பிக்கப்பட வேண்டும்.
36. குத்தகைதாரரால் கனிமத்திற்கு செலுத்தப்படும் சீனியரேஜ் தொகைக்கு மாநிலத்திற்குள் 10%-ம் மற்றும் வெளி மாநிலங்களுக்கு எடுத்துச்செல்லப்படும் கனிமத்திற்கு 20%-ம் பசுமை நிதி (Green Fund) அரசிற்கு தவறாமல் செலுத்தப்பட வேண்டும்.

THE SCHEDULE

1. Name of the District : Karur
2. Name of the Taluk : Aravakurichi
3. Name of the Village : Gudalur (West)
4. Name of the Sub Registration Office : Chinnatharapuram
5. Lease Period : 5 years

From 18.03.2022 to 17.03.2027

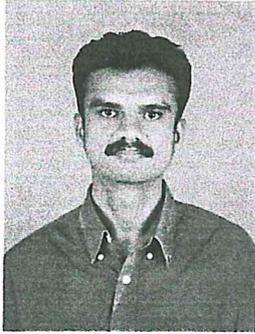
Survey field Number's	Extent leased out (in Hects.)	Boundary			
		North S.F.No	South S.F.No.	East S.F.No.	West S.F.No.
1190/1	0.56.0	1191, 1196 - Patta land	1190/2,3 - Patta land	1188-Vandipathai	1196, 1197-Patta land
1191	0.95.0	1196, 1192 - Patta land	1190/1- Patta land	1188-Vandipathai	1190/1 Patta land
Total	1.51.0				

P. Subash
REGISTERED HOLDER / LESSEE

Document No. 796 of 2022
of Book Contains 18
Sheets Sheet
Registering Officer.

DEPUTY DIRECTOR,
GEOLOGY AND MINING,
KARUR.

IN WITNESS WHERE OF **Thiru.P.Senthilvel, S/o.K.Palanivel, Pullagoundampalayam, Periyamathiyagoudalur Post, Aravakurichi Taluk, Karur District** "the Registered Holder/Lessee" and **Dr.P.Jayapal, M.Sc.,Ph.D., Deputy Director, Geology and Mining, Karur** acting for and on behalf of and by the order and direction of the Governor of Tamil Nadu have hereunto set their hands.



P. Senthilvel

**REGISTERED
HOLDER / LESSEE**

Signed by the above named **Thiru.P.Senthilvel** the lessee in the presence of following witnesses.

Dr. P. Jayapal

LESSOR

Signed by the above named **Dr.P.JAYAPAL, M.Sc., Ph.D.,** the lessor in the presence of the following witnesses.

Signed by the above named
In the presence of

1. *S. Periyasamy*
S. PERIYASAMY
S/o. S. Sadayappagounder
209, C. Pudur,
Chinnakkampatti Po,
Oddanchattram. Pk
Dindigul Dt

2. *R. Ravi Kumar*
R. Ravi Kumar
S/o. T.V. Rathanam
Thevanam Palayam
Monjanoor. Po
Karur - Dist.

Signed by the above named
In the presence of

1. *(T. V. Rathanam)*
Assistant Geologist
Department of Geology and Mining
Karur

2. *(S. S. Sankaranarayanan)*
Special Revenue Inspector
(Mines)
Karur

Document No. **796** of **2022**
of Book **1** Contains **2**
Sheets **11**



98

R/சின்னதாராபுரம்/புத்தகம்-1/796/2022

1899ம் ஆண்டு இந்திய முத்திரைச் சட்டம் 42வது பிரிவின் கீழான சான்று

2022ம் ஆண்டு வரிசை எண் 387

கதவு எண் 3/95 புள்ளாக்கவுண்டன்பாளையம், கரூர், தமிழ்நாடு, இந்தியா, 639202-ல் வசிக்கும் திரு செந்தில்வேல் என்பவரிடமிருந்து ₹ 87,800/- (ரூபாய் எண்பத்தேழாயிரத்து எண்ணூறு மட்டும்) இந்த ஆவணத்திற்காக இந்திய முத்திரைச் சட்டம் 41வது பிரிவின் படி குறைவாயிருந்த முத்திரைக் கட்டணம் வசூலிக்கப்பட்டது என நான் இதன் மூலம் சான்றளிக்கிறேன்.

சார்பதிவாளர் : சின்னதாராபுரம்
நாள்: 23/03/2022

சார்பதிவாளர் மற்றும் இந்திய முத்திரைச் சட்டம் பிரிவு
41ன் படி ஆட்சியர்

2022 ஆம் ஆண்டு மார்ச் மாதம் 23ம் தேதி மு.ப. 11:40 மணியளவில் சின்னதாராபுரம் சார்பதிவாளர் அலுவலகத்தில் தாக்கல் செய்து கட்டணம் ₹ 20,320/- செலுத்தியவர்.

இடது பெருவிரல்



P. Subramanian

கூடுதல் விவரங்கள் ஆவண வாசகத்தில் உள்ளபடி

பதிவுச் சட்டம் பிரிவு 88(1)ன் கீழ் நேரில் வருவதனிலிருந்து விலக்களிக்கப்பட்ட திரு ஜெயபால், புவியியல் மற்றும் சுரங்கத்துறை கரூர், கரூர், தமிழ்நாடு, இந்தியா, 63900 (கரூர்) அவர்களால், இந்த ஆவணம் எழுதிக் கொடுத்தமை குறித்து நான் மனநிறைவடைந்துள்ளேன்.

சார்பதிவாளர் : சின்னதாராபுரம்

எழுதி வாங்கியதாக ஒப்புக் கொண்டவர்
இடது பெருவிரல்



P. Subramanian

கூடுதல் விவரங்கள் ஆவண வாசகத்தில் உள்ளபடி
"சம்மதத்துடன் கூடிய ஆதார் அங்கீகாரம்" என்ற வழி இந்த நபரின் அடையாளம் விரல் ரேகை மூலம் ஆதார் ஆணையத்துடன் சரிபார்க்கப்பட்டது. ஒப்பீட்டு எண் : 319130cfa4f30f9aa54e64829527ebfb8f37d7

Document NO. 796 of 2022
of Book 1 Contains 18
Sheets 12 Sheet
Registering Officer.



2022 ஆம் ஆண்டு மார்ச் மாதம் 23ம் நாள்



சுபிரமணியன்
அருள்குமார் சுப்பிரமணியன்
சார்பதிவாளர்
சின்னதாராபுரம்

R/சின்னதாராபுரம்/புத்தகம்-1/796/2022 எண்ணாகப் பதிவு செய்யப்பட்டது.

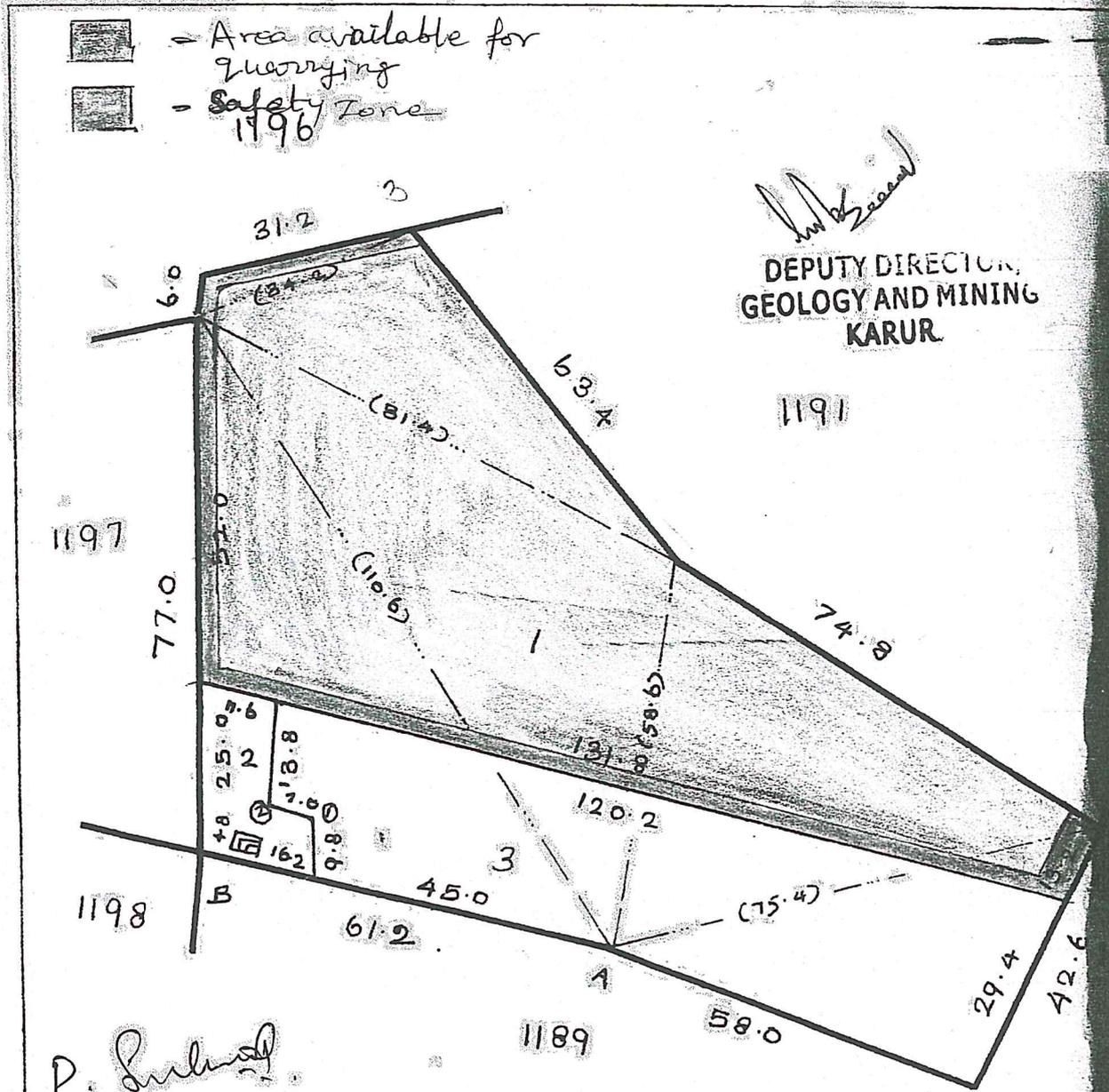
நாள்: 23/03/2022
சின்னதாராபுரம்

சுபிரமணியன்
அருள்குமார் சுப்பிரமணியன்
சார்பதிவாளர்

Document No. 796 of 2022
of Book 1 Contains 18
Sheets 13 Sheet
சுபிரமணியன்
Registering Officer.



-  - Area available for quarrying
-  - Safety Zone 1996



DEPUTY DIRECTOR,
GEOLOGY AND MINING
KARUR

1191

1197

1198

1189

P. Subramanian

REGISTERED HOLDER / LESSEE

	B		
	(61.8)		
	57.4	1.4	W
	53.4	9.4	2
	52.2	1.4	W
	46.8	9.4	1
	A		

சுப்பிரமணியன்
கிராம நிர்வாக அலுவலர்
கூலூர் மேல்பாகம்,
வருவாய் கிராமம்,
தஞ்சை மாவட்டம்.

Document No. 796 of Book 1 Contains 18 Sheets 14 Sheet

Registering Officer.

சுப்பிரமணியன்
கு. திருவள்ளூர்
113185
சுமணர் / வகையர்

Office No
P. Srinivas
சுமணர் /
11.3
85

தஞ்சை கிராமப்பணி

(101)

எண். 46 199

கிராம அரவக்குறிச்சி

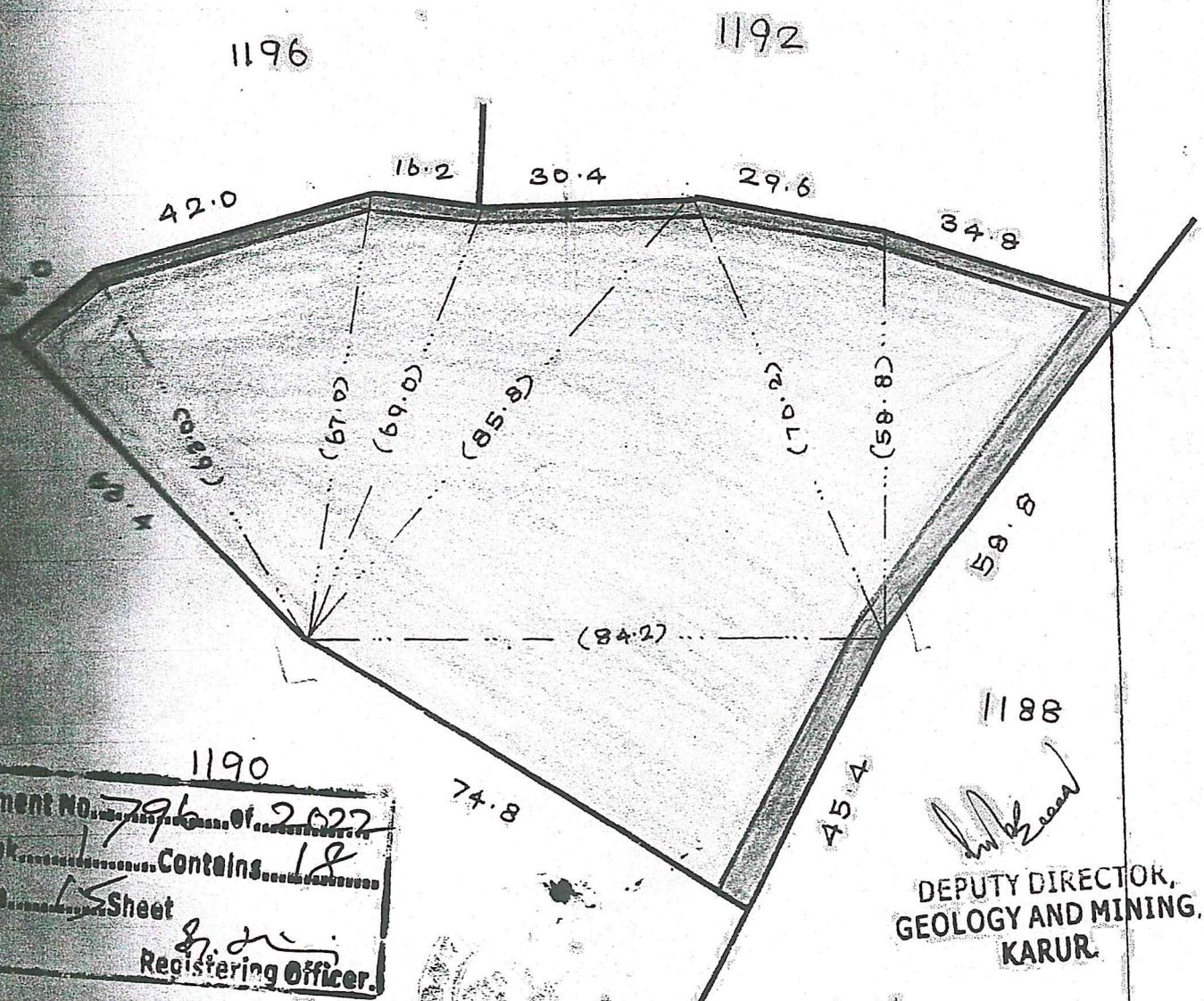
கிராமம்

பெயர்: கூடலூர் மேல்பாகம்

புல எண். 1191

பரப்பு: ஹெக்டேர் 0 ஏ. 95.0

-  - Area available for quarrying
-  - Safety Zone



Document No. 796 of 2022
 of Book Contains 18
 Sheets Sheet
 Registering Officer.

DEPUTY DIRECTOR,
 GEOLOGY AND MINING,
 KARUR.

P. Subramanian
 REGISTERED HOLDER / LESSEE



12 மார்ச் 2023
 கிராம நிர்வாக அலுவலர்
 கூடலூர் மேல்பாகம்,
 வருவாய் கிராமம்,
 அரவக்குறிச்சி வட்டம்,
 தஞ்சை மாவட்டம்

ம.ல.ல.
 அமர் 20
 அமர் 10
 11.3

அளவு 1: 1000 மி.மீ

புல எண்.
 P. அமர் 11
 அமர்
 12.3.85

102



தமிழக அரசு

வருவாய்த் துறை

நில உரிமை விபரங்கள் : இ. எண் 10(1) பிரிவு

மாவட்டம் : கரூர்

வட்டம் : அரவக்குறிச்சி

வருவாய் கிராமம் : கூடலூர் மே

பட்டா எண் : 1032

உரிமையாளர்கள் பெயர்

1. பழனிவேல் மகன் செந்தில்வேல்

புல எண்	உட்பிரிவு	புன்செய்		நன்செய்		மற்றவை		குறிப்புரைகள்
		பரப்பு	தீர்வை	பரப்பு	தீர்வை	பரப்பு	தீர்வை	
		ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	
1189	2	0 - 27.50	0.77	--	--	--	--	R198A/10---- 21-02-2001
1190	1	0 - 56.00	1.56	--	--	--	--	R198A/10---- 21-02-2001
1191	-	0 - 95.00	1.32	--	--	--	--	R198A/10---- 21-02-2001
1201	-	2 - 2.50	2.80	--	--	--	--	R198A/10---- 21-02-2001
1205	1	2 - 53.50	3.51	--	--	--	--	R198A/10---- 21-02-2001
1206	2	1 - 70.00	2.35	--	--	--	--	R198A/10---- 21-02-2001
		8 - 4.50	12.31					

குறிப்பு2 :



- மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <https://eservices.tn.gov.in> என்ற இணைய தளத்தில் 14/02/19A/01032/10946 என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும்.
- இத் தகவல்கள் 23-03-2022 அன்று 10:08:09 AM நேரத்தில் அச்சடிக்கப்பட்டது.
- கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்

Document No. 796 of 2022
of Book Contains
Sheets 16 Sheet
Registering Officer.

3/23/2022, 10:10 AM

**BEFORE THE NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No.217 of 2024
(SZ)**

In the matter of:

R.N.Palanichamy,
S/o. Natchappa Gounder,
and 2 others ...Applicants

- Vs. -

The State of Tamilnadu,
Rep by its Secretary, Industries
Department,
and 5 others ... Respondent(s)

COUNTER AFFIDAVIT ALONG
WITH TYPED SET
FILED BY THE 5TH RESPONDENT

M/s. G. Vignesh (5568/2021)
G. Stanly Hebzon Singh(3087/2009)
V. Anantha Krishnan (1031/2024)
COUNSEL FOR 5TH RESPONDENT

No.68/98, Leelavathi Building,
East Wing, Chamber "D", 2nd Floor,
Armenian Street, Chennai-600 001.
PH: 9597435955
Email: vigneshganesan55@gmail.com